

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

ORIGINAL APPLICATION No. 14 OF 2025 (WZ)

Kailas Narke

.... Applicant

Versus

Maharashtra Enviro Power Ltd. & 10 Ors. Respondents

**AFFIDAVIT IN REPLY ON BEHALF OF THE
MAHARASHTRA POLLUTION CONTROL BOARD i.e.
RESPONDENT NO. 2.**

I, Babasaheb Kukade, aged adult years, occupation – Service, the Sub Regional Officer of the Maharashtra Pollution Control Board at Pune II Region, having office address at 2nd Floor, Jog Centre, Wakdewadi, Pune – 411003, do hereby state on solemn affirmation as under –

- (1) I say and submit that the present application has been filed by the Applicant against Respondent No. 1-Maharashtra Enviro Power Ltd.-MEPL, alleging that pollution of air, water, soil and underground resources including flora & fauna caused due to operation of Common Hazardous Waste Treatment,



Storage and Disposal Facility (CHWTSDF) of Respondent No.1-MEPL situated at Plot No.P-56, Ranjangaon MIDC, Tal: Shirur, Dist: Pune. It is also alleged the violation of the terms and conditions of either Environment Clearance or Consent to Operate.

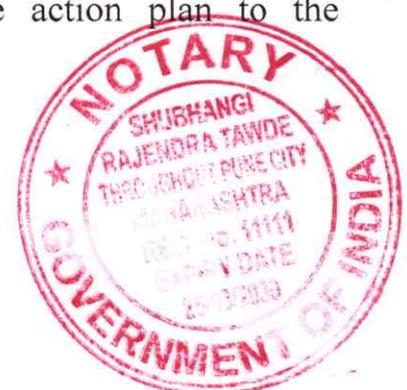
- (2) I say submit that the Hon'ble NGT vide Order date 10/2/2025 directed the Respondent-MPCB to submit their reply affidavit as to what action has been taken at their end for the violations, which were noted in the Visit Report dated 19/09/2024.
- (3) I say and submit that the Ministry of Environment, Forest and Climate Change, Government of India has granted Environmental Clearance (EC) dated 02/09/2019 to the project "Enhancement of Incineration Capacity and Installation of Common Multiple Effect Evaporator (MEE) and Spray Dryer Units" at MIDC Ranjangaon, Pune to Respondent No. 1 – MEPL, subject to certain terms and conditions. A copy of the Environmental Clearance dated 02/09/2019 is attached as an **Annexure-I**.
- (4) I say and submit that the Respondent-MPCB, has issued Directions to Respondent No.1-MEPL vide letter dated 26/08/2024 for storage of 8000 m3 accumulated surface runoff water in Katcha Pit, thereby violating the conditions of Board's earlier directions dated 13/12/2023, for not submitting geological & geohydrological report for the proposed landfill site at Plot No.H-4 & H-4/1 as per earlier



directions dtd.13/12/2023 and not taken any effective steps to prevent the overflow of surface runoff water outside the premises, which meets to Pazar Talav at Nimgaon Bhogi. A copy of the Directions dated 26/08/2024 is attached as an **Annexure-II.**

- (5) I say and submit that in the interest of natural justice, the Respondent-MPCB has given an opportunity of personal hearing to the Respondent No.1-MEPL on 24/09/2024 and based on the discussions during the personal hearing, the Respondent-MPCB has issued Interim Directions under section 33 A of Water (Prevention and Control of Pollution) Act, 1974 and 31 A of Air (Prevention & Control of Pollution) Act, 1981 vide letter dtd.1/10/2024 to Respondent No.1-MEPL and to immediately stop all seepages/percolation from the facility area by providing retaining wall, to lift the entire contaminated water accumulated in the katcha pond and treat the same into their existing ETP and MEE within a period of 2 months, to provide impervious lining to the Katcha pond and ensure that there should not be any contamination of ground water / soil / well / water bodies around the facility area etc. A copy of the Interim Directions dated 01/10/2024 is attached as an **Annexure-III.**

- (6) I say and submit that in response to the Interim Directions dtd. 1/10/2024, the Respondent No.1-MEPL vide letter dated 14/10/2024 submitted the corrective action plan to the





Respondent-MPCB. A copy of the reply dated 14/10/2024 is attached as an **Annexure-IV**.

(7) I say and submit that the Respondent-MPCB has granted Consent to Operate (Expansion) dated 09/01/2025 for rotary incinerator 2 MT/hr. under RED/LSI category and amalgamation of existing consent to operate to the Respondent No.1-MEPL subject to certain terms and conditions, which is valid up to 31/10/2026. A Copy of Consent to Operate dated 09/01/2025 is attached as an **Annexure-V**.

(8) I say and submit that in order to check the compliance of the Interim Directions dated 01/10/2024 and to check the compliance of Consent Conditions, the Official of the Respondent-MPCB at Pune visited to the Facility of Respondent No.1-MEPL on 26/3/2025 and observed as follows:

- I. During the visit Plasma Gasification, Liquid Incinerator, Rotary Incineration & Secure Landfill No.8 are in operation. Industry Informed that presently Avg. HW received at site is 180-190 MT/Day, out of which Secure Landfill is @ 150-155 MT/Day and Incinerable is @ 30-35 MT/Day.
- II. During the visit, the capping work for SLF No. 7 is in progress. SLF No. 8 is in operational, and MEPL informed that @ 5% of its capacity has been filled.



- III. The actual industrial effluent generation is @ 20 to 25 CMD. Industry has provided Effluent Treatment Plant (ETP) of Capacity - 100 CMD and is in Operational. Industrial effluent after primary treatment is being taken into Multiple Effect Evaporator (MEE) plant for further treatment having capacity 50 CMD. After that MEE condensate further taken into secondary & tertiary treatment facility of ETP. Treated effluent is being used for cooling of molten slag generated from Plasma Gasification system.
- IV. MEPL informed that @6000 m³ water stored in katcha pond, industry is treating katcha pond water in existing ETP and MEE plant.
- V. During the visit percolation of water noticed outside the compound wall and to prevent the percolation industry has started construction of retaining wall.
- VI. Industry has taken action and presently no spillages noticed in shed no.3.
- VII. Industry has taken action and stored HW is disposed in incinerator.

A copy of the Present Status Report Dated 26/03/2025 is attached as an **Annexure-VI**.



- (9) I say and submit that the Officials of the Respondent Board at Pune collected the water samples from Katcha Pond on 19/09/2024 and 20/01/2025, Seepages from industrial premises on 19/09/2024 And Pazar Talav on 17/10/2024. It reveals that COD parameter is exceeding the limits prescribed by the Respondent Board. Analysis results of water samples is attached as an **Annexure-VII**.

- (10) I say and submit that the Respondent-MPCB has issued Circular dated 15/2/2024 regarding Amendment in Pre-processing/ Co-processing of Hazardous Waste in the State of Maharashtra, wherein, it has been stated that "Disposal of Hazardous Waste for Co-processing shall be routed through Pre-processing at CHWTSDf located at Ranjangaon and Butibori as per the area allocation." A copy of the Circular dated 15/2/2024 is attached as an **Annexure-VIII**.

- (11) I say and submit that the Respondent-MPCB has given an opportunity of personal hearing to Respondent No.1-MEPL on 2/4/2025 and on the basis of discussions held in the personal hearing, the Respondent-MPCB will initiate further action in accordance with the law.

- (12) I say and submit that Respondent-MPCB had already filed a Regular Criminal Complaint bearing No. 4179/2015 against Respondent No.1-MEPL under Section 15 of the Environment (Protection) Act, 1986 read with the Hazardous Wastes (Management, Handling and Transboundary Movement)



Rules, 2008, which is pending before the Hon'ble Chief Judicial Magistrate-Pune.

(13) Hence this Affidavit.

Solemnly affirmed on this 02nd day of April, 2025 at Pune.

I know the affiant

For and on behalf of Maharashtra Pollution Control Board i.e. Respondent No. 2.

ADVOCATE

Babasaheb Kukade

(Babasaheb Kukade)
Sub-Regional Officer,
MPCB, Pune-II

- 2 APR 2025

BEFORE ME

SR Pawde

**SHUBHANGI RAJENDRA TAWDE
NOTARY GOVT. OF INDIA
PUNE**

**NOTED & REGISTERED
AT SERIAL NO/DT.....34/2025**



F.No. 10-16/2017-IA-III
Government of India
Ministry of Environment, Forest and Climate Change
(IA.III Section)

Indira Paryavaran Bhawan,
Jor Bagh Road, New Delhi - 3

Date: 2nd September, 2019

To,

The Director

M/s Maharashtra Enviro Power Limited
20, IT Park, Parsodi, Nagpur- 411028, Maharashtra
E Mail- pareshmevawala@gmail.com

Subject: Enhancement of Incineration Capacity and Installation of Common MEE and Spray Dryer Units at MIDC, Ranjangaon, Pune, Maharashtra by M/s Maharashtra Enviro Power Limited - Environmental Clearance - reg.

Sir,

This has reference to your online proposal No. IA/MH/MIS/62901/2017 dated 8th May, 2019, submitted to this Ministry for grant of Environmental Clearance (EC) in terms of the provisions of the Environment Impact Assessment (EIA) Notification, 2006 under the Environment (Protection) Act, 1986.

2. The proposal for grant of environmental clearance to the project 'Enhancement of Incineration Capacity and Installation of Common Multiple Effect Evaporator (MEE) and Spray Dryer Units' at MIDC, Ranjangaon, Pune, Maharashtra by M/s Maharashtra Enviro Power Limited, was considered by the Expert Appraisal Committee (Infra-2) in its 42nd meeting held during 10 -12 July, 2019. The details of the project, as per the documents submitted by the project proponent, and also as informed during the above meeting are as under:-

(i) Maharashtra Enviro Power Ltd (MEPL) has operational Common Hazardous Waste Treatment, Storage & Disposal Facility (CHWTSDF) at P-56, MIDC Ranjangaon Village Ranjangaon, Taluka Shirur, Pune, Maharashtra. The present facility has permission for secured land filling with capacity of 60000 TPA and hazardous waste incineration facility with capacity of 25000 TPA. Proposed project will have following major components added to existing CHWTSDF site:

Sr. No.	Component	Existing Capacity	Expansion Capacity	Total Capacity After Expansion
1	Secured Land Fill	60000 MT/Year	0	60000 MT/Year
2	Hazardous Waste Incineration	72 TPD	80 TPD	152 TPD
3	Common Multiple Effect Evaporator	0	200 KLD	200 KLD
4	Common Spray Dryer	0	200 KLD	200 KLD
5	Power Plant	6 MW	0	6 MW
6	Liquid Incinerator*	-	24 TPD	-
7	Cement pre-processing facility for cement co-processing**	-	80 TPD	-

(ii) Geographical location of project site is at Latitude: 18°48'8.10" N and Longitude: 74°17'11.95" E. Total Land area is 3,00,000 sqm, out of which proposed incineration facility (80 TPD) will be located in area of 12,250 sqm, Proposed MEE facility will be located in 300 sqm, proposed spray dryer will be located in 500 sqm, proposed liquid incinerator will be located in 5,250 sqm, proposed cement processing area will be located in 3,800 sqm. Expansion is proposed in the existing premises without acquiring any additional land.

J. Rose

- (x) Employment generation: Project during operation phase will need total 60 (skilled, semi-skilled and unskilled) on contractual and permanent basis workers which will be sourced from the local area.
- (xi) Benefit of the project: Direct and indirect employment generation due to proposed expansion project. Social development activities in the surrounding villages by proposed enterprise social responsibility. Better management of the incinerable hazardous waste in MIDC, Ranjangaon area which will encourage development of new industries in this region.

3. The project/activity is covered under category A of item 7(d) 'Common hazardous waste treatment, storage and disposal facilities (TSDFs)' of the Schedule to the EIA Notification, 2006 and its amendments, and requires appraisal at Central level by sectoral EAC.

4. The EAC in its 42nd meeting held during 10-12 July, 2019, based on the information submitted and clarifications provided by the Project Proponent and detailed discussions held on all the issues, recommended the project for grant of environmental clearance with stipulated specific conditions along with other Standard EC Conditions as specified by the Ministry vide OM dated 4th January, 2019 for the said project/activity, while considering for accord of environmental clearance. As per recommendations of the EAC, the Ministry of Environment, Forest and Climate Change hereby accords Environmental Clearance to the project 'Enhancement of Incineration Capacity and Installation of Common MEE and Spray Dryer Units' at MIDC, Ranjangaon, Pune, Maharashtra by M/s Maharashtra Enviro Power Limited, under the provisions of the EIA Notification, 2006 and amendments/circulars issued thereon, and subject to the specific and general conditions as under:-

A. Specific Conditions:

- (i) Consent to Establish/Operate for the project shall be obtained from the State Pollution Control Board as required under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974.
- (ii) The Project proponent should ensure that the TSDF fulfils all the provisions of Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.
- (iii) Ground water abstraction shall be as prescribed by the CGWA. A clearance/permission of the CGWA shall be obtained in this regards.
- (iv) It shall be ensured that all the trees and other plantation are of the non edible varieties and do not in any way encourage the incorporation of toxic materials in the food chain.
- (v) The TSDF should only handle the waste generated from the member units.
- (vi) Analysis of Dioxins and Furans shall be done through CSIR - National Institute for Interdisciplinary Science and Technology (NIIST), Thiruvananthapuram or equivalent NABL Accredited laboratory.
- (vii) The project proponents shall adhere to all conditions as prescribed in the Protocol for 'Performance Evaluation and Monitoring of the Common Hazardous Waste Treatment, Storage and Disposal Facilities' published by the CPCB in May, 2010.
- (viii) Incinerator shall be designed as per CPCB guidelines. Energy shall be recovered from incinerator.
- (ix) Sufficient number of Piezometer wells shall be installed in and around the project site to monitor the ground water quality in consultation with the State Pollution Control Board / CPCB. Trend analysis of ground water quality shall be carried out each season and information shall be submitted to the SPCB and the Regional Office of MoEF&CC.

J. Rose

Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report (in case of the presence of schedule-I species in the study area)

- iii. The Project proponent should ensure that the TSDF fulfils all the provisions of Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.
- iv. The project proponents shall adhere to all conditions as prescribed in the Protocol for 'Performance Evaluation and Monitoring of the Common Hazardous waste treatment, storage and disposal facilities' published by the CPCB in May, 2010.
- v. Incinerator shall be designed as per CPCB guidelines. Energy shall be recovered from incinerator.
- vi. The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
- vii. A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.
- viii. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department shall be obtained, as applicable by project proponents from the respective competent authorities

I. Air quality monitoring and preservation:

- i. The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 and connected to SPCB and CPCB online servers and calibrate these systems from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through labs recognised under Environment (Protection) Act, 1986.
- iii. The project proponent shall install system to carryout Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM₁₀ and PM_{2.5} in reference to PM emission, and SO₂ and NOx in reference to SO₂ and NOx emissions) within and outside the plant area at least at four locations (one within and three outside the plant area at an angle of 120° each), covering upwind and downwind directions.
- iv. Sampling facility at process stacks and at quenching towers shall be provided as per CPCB guidelines for manual monitoring of emissions.
- v. The project proponent shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality /fugitive emissions to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
- vi. Appropriate Air Pollution Control (As proposed, air pollution control device viz. gas quencher; treatment with mixture of hydrated lime and activated powder for adsorption of partial acidity and VOCs (if any); bagfilter/ESP for removal of particulate matter; venturi scrubber followed by packed bed scrubber with caustic circulation to neutralize the acidic vapours in flue gas; and demister column for arresting water carry over will be provided to the incinerator) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.

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- xii. A certificate from the competent authority for discharging treated effluent/ untreated effluents into the Public sewer/ disposal/drainage systems along with the final disposal point should be obtained.
- xiii. Rain water runoff from hazardous waste storage area shall be collected and treated in the effluent treatment plant.

III. Noise monitoring and prevention:

- i. Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
- ii. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.
- iii. Acoustic enclosures for DG sets, noise barriers for ground-run bays, ear plugs for operating personnel shall be implemented as mitigation measures for noise impact due to ground sources.

IV. Energy Conservation measures:

- i. Energy conservation measures like installation of LED/CFLs/TFLs for the lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning.

V. Waste management:

- i. The TSDF should only handle the waste generated from the member units.
- ii. Periodical soil monitoring to check the contamination in and around the site shall be carried out.
- iii. The Project proponent shall not store the Hazardous Wastes more than the quantity that has been permitted by the CPCB/SPCB.
- iv. The solid wastes shall be segregated, managed and disposed as per the norms of the Solid Waste Management Rules, 2016.
- v. A certificate from the competent authority handling municipal solid wastes should be obtained, indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from project.
- vi. Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Rules, 2016.

VI. Green Belt:

- i. Green belt shall be developed in an area as provided in project details, with native tree species in accordance with Forest Department. The greenbelt shall inter alia cover the entire periphery of the project site.
- ii. Top soil shall be separately stored and used in the development of green belt.

VII. Public hearing and Human health issues:

- i. Traffic congestion near the entry and exit points from the roads adjoining the project site shall be avoided. Parking should be fully internalized and no public space should be utilized.
- ii. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
- iii. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- iv. Occupational health surveillance of the workers shall be done on a regular basis.

J. Rose

- ix. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
 - x. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
 - xi. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
 - xii. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
 - xiii. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
 - xiv. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
 - xv. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts/NGT and any other Court of Law relating to the subject matter.
 - xvi. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
5. This issues with the approval of the Competent Authority.


(Dr. Subrata Bose)
Scientist F

Copy to:

- 1) The Principal Secretary, Environment Department, Government of Maharashtra, 15th Floor, New Administrative Building, Mantralaya, Mumbai - 400 032, Maharashtra.
- 2) The APCCF (C), MoEF&CC, Regional Office (WCZ), Ground Floor, East Wing, New Secretariat Building, Civil Lines, Nagpur – 440001, Maharashtra.
- 3) The Chairman, Central Pollution Control Board Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, New Delhi - 110 032.
- 4) The Member Secretary, Maharashtra State Pollution Control Board Kalptaru Point, 3rd & 4th Floor, Sion Matunga Scheme, Road No 6, Opposite Cine, Sion Circle, Sion (E), Mumbai - 400 022, Maharashtra.
- 5) Monitoring Cell, MoEF&CC, Indira Paryavaran Bhavan, New Delhi.
- 6) Guard File/ Record File/ Notice Board.
- 7) MoEF&CC Website.


(Dr. Subrata Bose)
Scientist F

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Annexure - II

MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE - PUNE

Phone No. 020-25811694
Fax No. 020-25811701
e-mail : ropune@mpcb.gov.in
visit us : www.mpcb.gov.in



Jog Centre, 3rd Floor,
Wakdewadi,
Old-Pune Mumbai Road,
Pune- 411003

"Your Service is our Duty"

MPCB/ROP/ED/ 2408260001

Date: 26/08/2024

To,
M/s. Maharashtra Enviro Power Ltd.,
Plot No. P-56, Ranjangaon MIDC,
Tal. Shirur, Dist. Pune – 412 220.

Sub : Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974, 31 A of Air (Prevention & Control of Pollution) Act, 1981 & Hazardous and Other Wastes (M & TM) Rules, 2016 and amendments thereafter.

- Ref :**
- 1) Consent to Operate granted by the Board vide no. Format1.0/CC/UAN no. MPCB-CONSENT-00001449606/CR/2212001293, Dtd. 19/12/2022 valid upto 31/10/2026.
 - 2) Board's Interim Directions vide no. MPCB/ROP/ID/220808-FTS-0199, Dtd. 08/08/2022.
 - 3) Board's directions vide no. MPCB/Directions/231230002, Dtd. 13/12/2023.
 - 4) Complaint Received from Grmpanchayat Nimgaon Bhogi, Tal. Shirur, Dist. Pune vide letter Dtd. 01/06/2024
 - 5) Complaint Received from Grmpanchayat Annapur, Tal. Shirur, Dist. Pune vide letter Dtd. 01/07/2024 and Dtd. 01/08/2024
 - 6) Visit of the Board Official on 01/08/2024
 - 7) Legal Action Proposal submitted by the Sub Regional Officer, MPCB, Pune-II vide no. 240522019, Dtd. 02/08/2024

WHEREAS, the Common Hazardous Waste Transport, Storage and Disposal Facility (CHWTSDF) – M/s. Maharashtra Enviro Power Ltd., Ranjangaon Plant is located in the "Pollution Prevention Area" under the Water Act 1974, under the Air Act 1981 and Hazardous Waste (Management and handling) Rules, 1989 followed by further amendments made therein from time to time.

AND WHEREAS, the Board has granted conditional consent to operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rules of the Hazardous and Other Wastes (M & TM) Rules, 2016 on 19/12/2022 valid upto 31/10/2026, subject to certain terms and conditions.

AND WHEREAS, Board has issued directions under section 33A of the Water (P & CP) Act, 1974 and 31A of the Air (P & CP) Act, 1981 vide letter no. ROP/MPCB/Directions /2312130002, Dtd. 13/12/2023.

AND WHEREAS, the Board Office has received complaint vide reference (4) and (5) regarding pollution nuisance to the surrounding area by you.

AND WHEREAS, Board officials have visited to your facility on 01/07/2024 and 01/08/2024 to verify the complaint, and to check compliance of consent conditions and Board's earlier directions and accordingly Sub Regional Officer, MPCB, Pune-II submitted legal action proposal and therein reported that,

- 1) You have stored about 8000 m³ accumulated surface runoff water in Kaccha Pit, thereby violating the conditions of Board's earlier directions dtd. 13/12/2023.

2...

..2..

- 2) You have not submitted geological and geohydrological report for the proposed landfill site at Plot No. H-4 & H-4/1 as per earlier directions dtd. 13/12/2023.
- 3) You have not taken any effective steps to prevent the overflow of surface runoff water outside the premises, which meets to Pazar Talav at Nimgaon Bhogi.

AND WHEREAS, you have failed to achieve water quality standards as analysis results of samples collected on 01/07/2024 are found exceeding the prescribed water quality standards under E (P) Act, 1986.

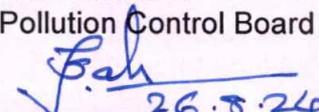
AND WHEREAS, Board's competent authority decided to issue directions under section 33A of the Water (P & CP) Act, 1974 and 31A of the Air (P & CP) Act, 1981. **NOW THEREFORE**, in exercise of the powers conferred upon me under section 33 A of Water (Prevention & Control of Pollution) Act, 1974, 31 A of Air (Prevention & Control of Pollution) Act, 1981, I, J. S. Salunkhe, Regional Officer of the Board, at Pune hereby issue directions as under-

- 1) You shall directed to carryout the work of Garland Drains so as to arrest the surface runoff water to avoid further contamination of water bodies / groundwater within 01 months.
- 2) The existing bank guarantee of Rs. 5,00,000/- is being forfeited as you have failed to compliance of consent codntions and failed to achieve JVS standards.
- 3) You shall submit geological and geohydrological report for the proposed landfill site at Plot No. H-4 & H-4/1 within 01 month.

You are directed to submit corrective action plan towards the compliance of above directions forthwith and submit the compliance and progresses report on monthly basis till to resolve the above said problems, failing which Board will have no option than to issue appropriate directions as deem fit under the provisions of Water (P. & C. P.) Act, 1974 and under the provisions of Air (P. & C. P.) Act, 1981 & Hazardous & Other Waste (M & TM) Rules, 2016, which may please be noted.

This is issued as directed by Higher Authorities of the Board.

For and on behalf of
Maharashtra Pollution Control Board


(J. S. Salunkhe) 26.8.24
Regional Officer, Pune

Copy submitted for favor of information to:-

1. Member Secretary, MPCB, Mumbai.
2. District Collector, Pune.
3. Joint Director (WPC), MPCB, Mumbai.
4. Law Officer (P & L Div), MPCB, Mumbai.
5. Sub Divisional Officer, Shirur, Dist. Pune

Copy to Sub Regional Officer, Pune-II :-

He is directed to serve the directions to **addressee** and keep necessary follow up.



**MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE - PUNE**

Phone No. 020-25811694
Fax No. 020-25811701
e-mail : ropune@mpcb.gov.in
visit us : www.mpcb.gov.in



"Your Service is our Duty"

Jog Centre, 3rd Floor,
Wakdewadi,
Old-Pune Mumbai Road,
Pune- 411003

MPCB/ROP/ID/ 2410010002

Date: 01/10/2024

To,
M/s. Maharashtra Enviro Power Ltd.,
Plot No. P-56, Ranjangaon MIDC,
Tal. Shirur, Dist. Pune – 412 220.

Sub: Interim Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974, 31 A of Air (Prevention & Control of Pollution) Act, 1981 & Hazardous and Other Wastes (M & TM) Rules, 2016 and amendments thereafter.

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3) Board's directions vide no. MPCB/Directions/231230002, Date 13/12/2023.
4) Complaint Received from Grampanchayat Nimgaon Bhogi, Tal. Shirur, Dist. Pune vide letter Date 01/06/2024
5) Complaint Received from Grmpanchayat Annapur, Tal. Shirur, Dist. Pune vide letter Date 01/07/2024 and Dtd. 01/08/2024
6) Visit of the Board Official on 01/08/2024
7) Legal Action Proposal submitted by the Sub Regional Officer, MPCB, Pune-II vide no. 240522019, Date 02/08/2024
8) Directions issued vide MPCB/ROP/ID/2408260001 Date 26/08/2024
9) Personal Hearing extended at HQ on 24/09/2024 & MoM.

WHEREAS, the Common Hazardous Waste Transport, Storage and Disposal Facility (CHWTSDF) – M/s. Maharashtra Enviro Power Ltd., Ranjangaon Plant is located in the "Pollution Prevention Area" under the Water Act 1974, under the Air Act 1981 and Hazardous Waste (Management and handling) Rules, 1989 followed by further amendments made therein from time to time.

AND WHEREAS, the Board has granted conditional consent to operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rules of the Hazardous and Other Wastes (M & TM) Rules, 2016 on 19/12/2022 valid upto 31/10/2026, subject to certain terms and conditions.

AND WHEREAS, Board has issued directions under section 33A of the Water (P & CP) Act, 1974 and 31A of the Air (P & CP) Act, 1981 vide above reference letters no. 2, 3 & 8.

AND WHEREAS, the Board Office has received complaints vide reference (4) and (5) regarding pollution nuisance to the surrounding area by you.

AND WHEREAS, Board officials have visited to your facility on 01/07/2024 and 01/08/2024 to verify the complaint, and to check compliance of consent conditions and Board's earlier directions and accordingly Sub Regional Officer, MPCB, Pune-II has submitted legal action proposal and reported the non-compliances.

AND WHEREAS, your personal hearing was held on 24/09/2024 and after due deliberation it is decided to issue the direction by imposing the conditions.

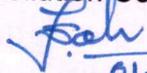
NOW THEREFORE, in exercise of the powers conferred upon me under section 33 A of Water (Prevention & Control of Pollution) Act, 1974, 31 A of Air (Prevention & Control of Pollution) Act, 1981, I, J. S. Salunkhe, Regional Officer of the Board, at Pune hereby issue directions as under-

1. PP should immediately stop all seepages/percolation from the facility area by providing retaining wall and submit the compliance report immediately to the Board.
2. PP shall lift the entire contaminated water accumulated in the katchha pond and treat the same into their existing ETP and MEE within period of 02 months. PP should submit daily report of treatment of contaminated water to the Board office through e-mail. For the compliance of the same, facility should submit the Bank Guarantee of Rs. 10.0 Lakhs.
3. PP shall provide impervious lining to the Katchha pond and ensure that, there should not be any contamination of ground water/soil/well/water bodies around the facility area. PP shall provide piezometric well at the downstream of the Katchha pond along the boundary of compound wall and regularly check the ground water quality and submit the report regularly to the Board. For compliance of the same, Bank Guarantee of Rs. 5.0 Lakhs shall be submitted.
4. PP shall provide storm water drainage to avoid the mixing of rainwater surface runoff into the katchha pond.
5. PP shall take all necessary measures to reduce smell in the area by providing fume extraction system and scrubbers of adequate capacity for all point source of VOC emissions in the facility during handling of waste.
6. PP shall plant aromatic trees in the massive quantity inside the facility premises and all along the boundary wall and compliance report along with photographs of tree plantation shall be submitted to the Board office.
7. PP shall not take any effective steps for development of additional land acquired for expansion of the facility until obtaining all necessary permissions from the competent authority.

You are hereby directed to submit corrective action plan towards the compliance of above directions forthwith and submit the compliance and progress report on regular basis till to resolve the above said problems, failing which Board will have no option than to issue appropriate directions as deem fit under the provisions of Water (P. & C. P.) Act, 1974 and under the provisions of Air (P. & C. P.) Act, 1981 & Hazardous & Other Waste (M & TM) Rules, 2016, which may please be noted.

This is issued with approval of the competent authority of the Board.

For and on behalf of
Maharashtra Pollution Control Board


01.10.24
(J. S. Salunkhe)
Regional Officer, Pune

Copy submitted for favor of information to:-

1. The Member Secretary, MPCB, Mumbai.
2. The Joint Director (APC), MPCB, Mumbai.
3. The Law Officer (P & L Div), MPCB, Mumbai.

Copy to Sub Regional Officer, Pune-II:-

He is directed to serve the directions to addressee and keep necessarily follow up & submit the compliance report in time.



MAHARASHTRA ENVIRO POWER LTD

ISO 9001:2018 | EMS 14001 : 2004 | OHSAS 18001 : 2007 Certified Company
(Common Hazardous Waste Treatment, Storage and Disposal Facility)
The Corporate Identity Number (CIN) : U40105MH2005PLC150780

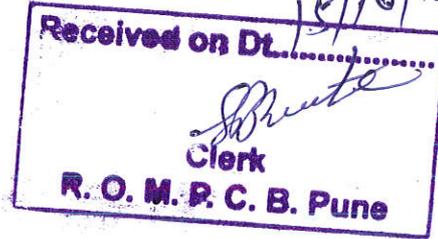


Ref. No: MEPL/MPCB/DIR/2023-24/OCT-03

Date: 14.10.2024

To,

The Regional Officer,
Maharashtra Pollution Control Board
Jog Centre, 3rd Floor,
Wakewadi, Old- Pune Mumbai Road,
Pune -411003



Subject: Submission of Corrective Action plan for the Interim Directions dated 01.10.2024

References:

1. *Interim Directions under section 33A of Water (Prevention & Control of Pollution) Act, 1974, 31 A of Air (Prevention & Control of Pollution) Act, 1981 & Hazardous and Other Wastes (M&TM) Rules, 2016 and amendments thereafter.*
2. *Consent to Operate granted by the Board vide no. Format 1.0/CC/UAN no. MPCB-CONSENT -00001449606/CR/2212001293 dated 19/12/2022 valid upto 31/10.2026*
3. *Boards Interim Directions vide no. MPCB /ROP/ID/220808-FTS-0199 Dated 08/08/2022*
4. *Board's direction vide no. MPCB/Directions/231230002, Dated 13/12/2023*
5. *Compliant Received from Gram panchayat Nimgaon Bhogi, Tal : Shirur, Dist, Pune vide letter Dated 01/06/2024*
6. *Compliant received from Gram Panchayat Nimgaon Bhogi, Tal: Shirur, Dist. Pune vide letter dated 01/08/2024*
7. *Visit of Board Official on 01/08/2024*
8. *Legal Action Proposal submitted by the Sub Regional Officer, MPCB, Pune-II vide no. 240522019 dated 02/08/2024*
9. *Directions issued vide MPCB/ROP/ID/2408260001 dated 26/08/2024*
10. *Personal hearing extended at HQ on 24/09/2024 & MoM*

Dear Sir,

This is with reference to the above mentioned subject and references, we hereby submit our Corrective Actions for the points mentioned in the Interim Directions:

CHWTSDF : Plot No. P-56, Ranjangaon, Tal. Shirur, Dist. Pune. Pin - 412220. Ph. : +91 - 02048421100

Pune Office : 301, Pentagon, P-3, Magarpatta Township, Hadapsar,
Pune 411 028. (Mah.), India. Ph. : +91-02048421100
Email : infomepl@smsl.co.in Web : www.smsniepl.com / www.bookmywaste.in

Marketing Office (Abd): Bharat Bazar Commercial Complex, I-Wing, 2nd Floor, Near API Corner,
MIDC Area, Chikhalthana, Aurangabad - 431210 Ph. : +91 240 2473047

Regd. Office / Corporate Office : 20, IT Park, Parsodi, Nagpur - 440022
Ph. : +91-0712-6665000 Telefax : +91-0712-6665100 Web. : www.smsl.co.in

1. PP should immediately stop all seepages /percolations from the facility area by providing retaining wall and submit the compliance report immediately to the Board.

Corrective Actions from MEPL:

1. Based on the major mitigation measures taken in the past to arrest water percolations from all directions like **Construction of Cut of Trench, Construction of Storm water drain and diversion of nallah streams, Cement Grouting Work** and looking into the success rate of all our attempts towards these measures and the huge cost incurred in execution of the same, we have now again initiated steps to identify and stop all seepages/percolation from the facility area. A comprehensive inspection of the site is being conducted to identify any potential points of leakages.
 - a) A retaining wall will be constructed toward downstream of the facility area to provide a secure barrier against any further seepage. The design of the retaining wall is aligned with the necessary specifications to ensure effective containment. The time period of designing and construction will take approximately six months.
 - b) A brief draft summary of the technical proposal is submitted here for your kind perusal based on the actual site scenario.
 - c) The technical proposal will be vetted and approved through a government institution. Once it is approved we will start the activity.
 - d) Detail technical proposal of the retaining wall construction will be submitted to the Board. Along with the vetting report from the reputed educational Institution.

Existing Site Scenario:

- Natural Slope of MEPL Plot from South-West to North-West and from South to North.
- Soil strata of land is marginal soil / black cotton soil in top surface, rest is formation of soft rock / weathered rock or fractured rock.
- The site of MEPL is in lowermost part of entire MIDC.
- There is a continuous ingress of industrial effluent storm from South-west & south side of plot, passes through MEPL plot and accumulated in pond and also some quantity leads to nala located in North-East & North side of MEPL plot.
- There is ingress of Industrial Effluent from SW & South part in subsoil of MEPL plot.
- Continuous seepage from NW side of reclaimed soil are observed, it has been reduced significantly by reclaiming the pond since last six month.

Suggestive Measures:

- It is recommended to construct retaining wall parallel to MEPL boundary wall from South, South-West to North-west side of MEPL plot boundary.
- It is recommended to construct retaining wall at least 2-3 m away inside from existing boundary wall
- It is recommended to generate separate open storm water trench between existing boundary wall and retaining wall, which leads all storm from outside MEPL plot directly to natural storm nallah. This storm trench helpful to restrict outside storm water entering into the MEPL plot
- It is recommended to provide invert filter / drainage layer in between retaining wall and reclaimed soil. This drainage layer collects the seepages from subsoil water flow and leads through the collection trench to existing pond located at bottom near the north-west side of the boundary wall.

The above mentioned scheme will be submitted to the board after approval from the reputed government educational institution.

2. PP shall lift the entire contaminated water accumulated in the Katcha pond and treat the same into the existing ETP and MEE within period of 02 months. PP should submit daily report of treatment of contaminated water to the Board office through email. For the compliance of the same, facility should submit the Bank Guarantee of Rs. 10 Lakhs.

Corrective Actions from MEPL:

1. As directed we will lift the water accumulated in the katcha pond and will treat it by using our existing Effluent Treatment Plant (ETP) and Multi-Effect Evaporator (MEE). This is address here that we have been doing this practice already. The process of transferring and treating the water has been initiated.
2. There is continuous ingress of effluents in our premises from upstream side as informed earlier to the Board and the MIDC. However we are still continuously lifting and treating at our end. Due to the existing capacity of ETP it will take 6 to 7 months to completely treat and reclaim the existing water storage area. This may vary if there is continuous water ingress. This was also informed during our personal hearing.
3. As directed, we will submit daily reports detailing the quantity of contaminated water lifted and treated at our facility. These reports will be sent to the Board office via email for regular monitoring and compliance verification.
4. We will submit the Bank Guarantee of ₹5.0 Lakhs to the Board. The necessary documentation and processing for the Bank Guarantee are being arranged, and it will be submitted at the earliest. We have already submitted a fresh Bank Guarantee for the directions dated 13.12.2023. The details of this BG are as below:

MPCB UAN Number	BG Number	Amount	Date of Issue	Date of Expiry	Bank Name	MPCB Directions / Date	Status of BG	BG to be returned / Not returned
MPCB-BG-0000031767	18280100000656	500000	05-03-2024	14-03-2025	Axis Bank	MPCB/ROP/ID/220218-FTS-0151/18.02.2022	Live	Not to be returned

3. PP shall provide impervious lining to the Katcha pond and ensure that, there should not be any contamination of ground water /soil/well/water bodies around the facility area. PP shall provide piezo metric well at the downstream of the Katcha pond along the boundary of compound wall and regularly check the ground water quality and submit the report regularly to the Board. For compliance of the same, Bank Guarantee of Rs. 5.0 Lakhs shall be submitted.

Corrective Actions from MEPL:

1. As per the directions to provide an impervious lining to the katcha pond to prevent any contamination of groundwater, soil, or nearby water bodies, we would like to address here that we have initiated this process and the process is based on the overall current site contours and the storm water pattern w.r.t the site topography. The pond area reclamation is planned and executed. We are reclaiming the entire pond area by adding reclaiming material.
2. As mentioned earlier also in our previous reply about the detailed study to understand the storm water pattern & current contours of the site so that we can come up with the accurate design, the study was completed successfully and based on the study report we had prepared the time bound action plan and executed the same with the objective to achieve the 100 % reclamation and the remediation of the area under the pond. We started the pod reclamation work from 30.01.2024 onwards and since then the current status of the work execution is as below:
 - Based on the overall current site contours and the storm water pattern w.r.t the site topography, pond area reclamation is planned and executed. We are reclaiming the entire pond area by adding reclaiming material.
 - The reclamation work was under progress at site since January 2024 onwards and continue till 11.06.2024. Our aim was to achieve 100% reclamation of the entire area before monsoon i.e. by 15th of May 2024 subject to the condition that there will be no further sub-surface water ingress at the lower most pond area. Therefore since January 2024 onwards we continued ongoing reclamation works by adding reclaiming material irrespective of the fact that this reclamations works consumed huge quantity of reclaiming material which impacted us with the huge cost.

- Due to monsoon commencement we stopped the reclamation works at site on 12.06.2024. we submitted the reclamation work status till 11.06.2024 through our letter as referred below:

MEPL Reply letter to the MPCB directions dated 13/12/2023 vide letter reference no MEPL/MPCB/DIR/2023-24/June-01 dated 11.06.2024

- The pond area is reclaimed up to 70% till 31.05.2024. 100% reclamation was expected by Dec-2024 subject to the condition that there will be no further sub-surface water ingress at the lower most pond area.
 - Simultaneously, we are already treating and disposing the accumulated water at the rate of 100 KL per day through Effluent Treatment Plant followed by Multiple Effect Evaporator, and using it with in the premises for the green belt development and dust mitigations measures at site.
3. As per Compliance, we are regularly submitting quarterly report in Annexure 4 of environmental monitoring report (Water, Air, Soil) including piezometric well at the downstream location of the katcha pond along the boundary of the compound wall.
 4. To compliance of these measures, we will submit the Bank Guarantee of ₹5.0 Lakhs to the Board as requested

4. PP shall provide storm water drainage to avoid the mixing of rainwater surface run-off into Katcha pond

Corrective Actions from MEPL:

STORM WATER DRAINAGE TO AVOID THE MIXING OF RAINWATER SURFACE RUN-OFF INTO KATCHA POND

In the past years storm water drainage system was provided at and around roadsides and also constructed storm drain in north-east area in upstream to collect the sub surface runoff water. The basis of design of storm water drain with in site premises in 2015 is explained below:

- a) The GSDA survey was conducted to understand the sub-soil geology, water table levels and water flow directions in and through our premises. This study reports that, there is outside source water which comes inside our premises. The GW flow in the area is from NE to NW. We have also been advised by MPCB to construct the storm water drain along the compound wall of north-East side based on the recommendations of GSDA report.

b) The detailed design and proposal of storm water drain was submitted to EE, MIDC for its approval and the same was approved. As recommended in the survey reports and as advised by MPCB following Mitigation measures were further taken by MEPL.

- **Construction of Storm Water Drain & diversion of nallah stream:** The detailed technical discussion held with the hon. Chief Engineer MIDC Pune and Executive Engineer MIDC at Pune office. Hon. Chief Engineer accepted the proposal and approved and storm water drain was constructed complying to the MPCB directions and GSDA recommendations as well. A storm water drain was designed and constructed to carry the discharge expected from streams. The total discharge of 3.04 cum per sec. however we have made provision for seepage of water from the surface area of cut of storm water drain oozing out directly in to the drain. The storm water drain was constructed as per the recommendations of GSDA.

Details of Storm water drain constructed at site:

- Storm water drain -Length 700 M.
- Lined section of drain having bottom width of 1.50 M.
- Full Supply Depth (FSD) as 2.00 M.
- Gentle bed grade of 1:700 M (as per Irrigation Department norms).
- The discharge carrying capacity of the section with this bed grade is 7.93 cum / sec.
- We have provided storm water drain along boundary wall to divert the water coming into our premises. For this we have done preliminary level survey then the L-Section for the same was formed and then according to the topography of the land the slope was decided. The bottom of the storm water drain was also grouted upto 4-6 mtrs with cement grouting as detailed below. The bottom/sides of the drain was done coal-grouting to avoid the infiltration of water through drain inside.
- The detailed plan for the excavation for the storm water drain and the construction of falls on the drain was prepared.
- From execution and maintenance point of view for this storm water drain of length 700 M. we have lined section of drain having bottom width of 1,50 M. and Full Supply Depth (FSD) as 2.00 M. with a gentle bed grade of 1:700 M.(as per Irrigation Department norms). The discharge carrying capacity of the section with this bed grade is 7.93 Cum / sec.
- So as to keep the velocity with in permissible limits for concrete lined section, we constructed falls at appropriate locations. As the difference in bed level at start to the confluence of drain with parent nallah is 21 M and bed grade allowance is of 1 M (1:700 for 700 M length of drain) 5 falls of 3 M, 1 fall of 4 M and 1 fall of 2 m are constructed.

- Sufficient water cushion is provided at the fall structure so that the energy created due to sudden fall of water can be killed at the spot and it will not erode the bed of the drain.
- Entire length of storm water drain is lined with cement concrete in CC M-15 grade concrete for bed as well as side slopes up to 2.50 M. depth so as to protect the drain from erosion.
- **Cement Grouting Work:** There is sub-surface water coming into our plant premises. To arrest this water we have adopted cement grouting technology. Bore holes were drilled with 125mm diamond drill upto 6mtr approx. up to hard strata with PVC casing. Then Cement-Grouting was done with specified cement water ratio with increasing pressure up to 3-4 kgs. This was done to close the gaps between fractured rocks so that water should not enter through this. All the periphery was grouted with same methodology. Cement grouting work was executed based on the recommendations given in the GSDA report. Bore holes were drilled every 3 meter centre to centre alternatively and minimum 25 number of cement bags were used to fill the single bore hole.

5. PP shall take all necessary measures to reduce smell in the area by providing fume extraction system and scrubbers of adequate capacity for all point source of VOC emissions in the facility during handling of waste.

Corrective Actions from MEPL:

- At MEPL we have following provisions to mitigate the odor issues if any and to monitor the ambient air & VOC emissions in the facility during handling of the waste and also during day to day regular operations of the site.
- Ambient air monitoring at site: At MEPL we have our in-house ambient air monitoring system installed at upstream and downstream locations of the site. The details of the ambient air monitoring system is as below:

AirSENCE – Continuous Ambient Air Quality Micro Monitoring stations manufactured by AUG Signals – Canada to monitor ambient air around our facility.

Item	Description
AirSENCE – Continuous Ambient Air Quality Micro Monitoring system (caaqMMS) includes	
AirSENCEB	GAS AND PM SENSORS
	1. PM10 Optical Particle Sensor 0 – 1000 µg/m ³
	2. PM2.5 Optical Particle Sensor 0 – 1000 µg/m ³
	3. PM1 Optical Particle Sensor 0 – 1000 µg/m ³
	4. NO Gas Sensor 0 – 6.0 ppm of NO
	5. NO ₂ Gas Sensor 0 – 9.0 ppm of NO ₂
	6. CO Gas Sensor 0 – 8.0 ppm CO
	7. O ₃ Gas Sensor 0 – 9.0 ppm of O ₃
	8. Temperature & Humidity sensor
	OTHER COMPONENTS OF SYSTEM
	a. Sensor Board Printed Circuit Board (PCB)
	b. Central PCB for Data processing & Communication
	c. Communication modes –
	i. Wi-Fi modem,
	ii. LAN
	iii. GPRS modem
	d. Fan for ACTIVE SAMPLING
	e. Weatherproof Polycarbonate enclosure
	f. AUG SW for Data viewing and Downloading
	g. Pole mounting Kit for installation on pole
	i. Steel slotted strut channel
	ii. Pan Head Screws
	iii. Quick release worm drive clamp
	h. Wall Mounting kit for installation on Wall
	i. Polycarbonate Flange
	ii. Flat headed screws
Add-onsensors	9. SO ₂ Gas Sensor 0 – 10 ppm of SO ₂
	10. VOC Gas Sensor 0 – 40 ppm of TVOC
	11. H ₂ S Gas Sensor 0 – 2 ppm of H ₂ S
	12. Wind Speed & Direction Sensor
	13. Rainfall Sensor

- VOC monitoring at site: At MEPL we have NABL & MOEF&CC accredited laboratory and we have experienced team of chemist who are working in our Hazardous Waste Laboratory for more than 10 years. We have following Environmental Monitoring Plan which is executed at our site:

Detail Environmental Monitoring Plan

Sr. No	Discription	Frequency	Locations	Facility Name
1	Ambient Air Monitoring	Twice in week	1. Near Main Gate 2. Near Assenbly Point.02 3. Opposite to Landfill-5 Area	MEPL
2	Emission Source Monitoring	Monthly	1. PGVR	MEPL
3	Emission Source Monitoring	Quarterly	1. WHRB	MEPL
4	Emission Source Monitoring	Quarterly	D G Sets - 01(320 KVA) D G Sets - 02(320 KVA) D G Sets - 03(320 KVA)	MEPL
5	Vent Monitoring(VOC)	Quarterly	SLF-1 SLF-2 SLF-3 SLF-4	MEPL
6	Ground Water Sample Analysis	Monthly	1. Upstream 2. Downstream	MEPL
7	DG Set Noise Monitoring	Quarterly	D G Sets - 01(320 KVA) D G Sets - 02(320 KVA) D G Sets - 03(320 KVA)	MEPL
8	Noise Monitoring	Monthly	1. Near Main Gate 2. Near Assenbly Point.02 3. Opposite to Landfill-5 Area	MEPL
9	Leachate Sample Analysis	Monthly	Leachate Well No. 05 Leachate Well No. 06	MEPL
10	Soil Sample Analysis	Six Monthly	EAST SIDE WEST SIDE NORTH SIDE SOUTH SIDE	MEPL
11	PGVR Slag Analysis	Yearly	Slag sample	MEPL
12	Illumination Monitoring	Monthly	1. Spectrum shed 2. Plasma shed 3. Hazardous waste shed	MEPL
13	Ventillation Monitoring	Monthly	1. Spectrum shed 2. Plasma shed 3. Hazardous waste shed	MEPL
14	Ambient Air Monitoring	Monthly	Nimgaon Bhogi village Near ZP School Phalke mala Near ZP School Dhok sangvi village	NABL Accredited Third Party Lab

15	Ground Water Analysis	Quarterly	MEPL Borewell-1(Upstream)	NABL Accredited Third Party Lab
			MEPL Borewell-2(Downstream)	
			Ichake Constructed Well	
			Ichake Unconstructed Well	
			Nimgaon Bhogi Borewell	
			Dhok Sanghvi Borewell	
16	Dioxin & Furan Testing	Yearly	01 No(PGVR Stack)	SGS Services

- At MEPL we have efficient fume extraction and scrubber systems at all point source and system is already implemented and regularly monitored to ensure its operation at optimal levels, and its working satisfactorily. The photographs of the existing fume extraction and scrubber systems is annexed as Annexure-5.
- At pre processing system and LAT also fume extraction
- All necessary actions will be made if required to maintain odor control and environmental safety.

6. PP shall plant aromatic trees in the massive quantity inside the facility premises and along the boundary wall and compliance report along with photographs of tree plantation shall be submitted to the Board Office.

Corrective Actions from MEPL:

- With the existing green belt already developed at MEPL site we propose to expand our green belt with aromatic trees in the massive quantity inside the facility premises and along the boundary wall and compliance report along with photographs of tree plantation shall be submitted to the Board Office.
- Also this is to inform you that we had already planted more than 7200 trees with different species including aromatic trees in significant quantities in the facility premises to contribute to odor management, creating a natural barrier to improve air quality.
- The proposed plan of green belt development with different species of trees is given below:

MAHARASHTRA ENVIRO POWER LTD

ISO 9001:2018 | EMS 14001 : 2004 | OHSAS 18001 : 2007 Certified Company
(Common Hazardous Waste Treatment, Storage and Disposal Facility)
The Corporate Identity Number (CIN) : U40105MH2005PLC150780



Name of Trees	Number of Trees	Area of plantation	Date of Plantation
Neem (Azadirachta indica)	200 nos	5000 sqm	Oct,24 –Jan,25
Peepal Tree (Ficus religiosa)	100 nos	6400 sqm	Oct,24 –Jan,25
Sheesham (Dalbergia sissoo)	100 nos	3600 sqm	Oct,24 –Jan,25
Bamboo (Bambusa spp.)	50 nos	800 sqm	Oct,24 –Jan,25
Arjun Tree (Terminalia arjuna)	50 nos	2500 sqm	Oct,24 –Jan,25

7. PP shall not take any effective steps for development of additional land acquired for expansion of the facility until obtaining all necessary permissions from the competent authority

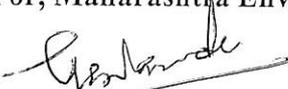
Corrective Actions from MEPL:

- For the development of additional land acquired for the expansion of the facility, MEPL has obtained Environmental Clearance from the MoEF&CC (09/01/2023) and the CTE (07/05/2024) from MPCB. We have completed one geohydrological study at the project site as directed by MPCB. For any further proposed developmental activity at project site we will wait for the further instructions from the MPCB..

Sir, with above submissions we ensure that we will continue complying to all the conditions specified in our consent & regulatory guidelines and also we will meet the compliances towards the suggested points and our corrective actions proposed herewith.

Thanking You,

For, Maharashtra Enviro Power Limited


Authorized Signatory

CHWTSDF : Plot No. P-56, Ranjangaon, Tal. Shirur, Dist. Pune. Pin - 412220. Ph. : +91 - 02048421100

Pune Office : 301, Pentagon, P-3, Magarpatta Township, Hadapsar,

Pune 411 028. (Mah.), India, Ph. : +91-02048421100

Email : infomepl@smsl.co.in Web : www.smsmepl.com / www.bookmywaste.in

Marketing Office (Abd): Bharat Bazar Commercial Complex, I-Wing, 2nd Floor, Near API Corner, MIDC Area, Chikhalthana, Aurangabad - 431210 Ph. : +91 240 2473047

Regd. Office / Corporate Office : 20, IT Park, Parsodi, Nagpur - 440022

Ph. : +91-0712-6665000 Telefax : +91-0712-6665100 Web : www.smsl.co.in

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd, 3rd
 and 4th floor, Opp. Cine
 Planet Cinema, Near Sion
 Circle, Sion (E),
 Mumbai-400022

RED/L.S.I (R14)
**No:- Format1.0/CC/UAN No.MPCB-
 CONSENT-0000197268/CO/2501000725**

Date: 09/01/2025

To,
Maharashtra Enviro Power Limited,
Plot No. P-56, Ranjangaon MIDC,
Tal. Shirur, Dist. Pune.



Sub: Grant of Consent to Operate (expansion) for rotary incinerator 2 MT/hr Under RED/LSI category and amalgamation of existing consent to operate with an overriding effect.

Ref:

1. Consent to Operate granted by Board vide No. Format 1.0/CC/UAN No. 00000149606/CR/2212001293 Dated 19/12/2022 valid up to 31/10/2026.
2. Consent to Establish for rotary incinerator 2 MT/hr granted by Board vide no.Format1.0BO/RO(HQ)/HWMD/CE/CC-2011000929 dated 13/11/2020
3. Minutes of 5th Consent Committee Meeting held on 28.06.2024.

Your application No.MPCB-CONSENT-0000197268 Dated 03.02.2024

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 and Rule 18(7) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. **The consent to operate is granted for a period up to 31/10/2026**
2. **The capital investment of the project is Rs.196.65 Crs. (As per C.A Certificate submitted by industry Existing CI-Rs.158.10 Cr.+ Expansion CI-Rs.38.55 Cr.)**
3. **Consent is valid for:**

Sr No	Treatment Facility	Maximum Quantity	UOM
1	Secured Landfill (Stabilization and landfillable Hazardous Waste and Incinerated ash i. e. 20 % of Hazardous Waste Incinerated)	60000	MT/A
2	Hazardous Waste Incineration	25000	MT/A
3	Liquid Hazardous Waste Incineration	1	MT/Hr
4	Pre- processing of Alternate Fuel from Organic Incinerable Hazardous Waste	15000	MT/A
5	Pre- processing of Alternate Fuel from inorganic Hazardous Waste	5000	MT/A

Sr No	Treatment Facility	Maximum Quantity	UOM
6	Pre- processing of Alternate Fuel from Non Hazardous Waste	5000	MT/A
7	Rotary Incinerator	2	MT/Hr

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	60.5	As per Schedule-I	100 % recycle/reuse treated effluent into process and for secondary purpose like cooling tower make-up, air conditioning, fire fighting etc. to achieve Zero Liquid Discharge.
2.	Domestic effluent	43	As per Schedule-I	Treated sewage shall be applied on land for gardening within premises

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	S-1	PGVR	1	As per Schedule -II
2	S-2	Boiler	1	As per Schedule -II
3	S-3	DG Set-1	1	As per Schedule -II
4	S-4	DG Set-2	1	As per Schedule -II
5	S-5	DG Set-3	1	As per Schedule -II
6	S-6	Liquid Waste Incinerator	1	As per Schedule -II
7	S-7	Process vent	1	As per Schedule -II
8	S-8	Rotary Incinerator	1	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
NA					

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
1	26.1 Process waste sludge/residues containing acid, toxic metals, organic compounds	500	MT/A	NA	CHWTSDF

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
2	33.1 Empty barrels /containers /liners contaminated with hazardous chemicals /wastes	48000	Nos./Y	Recycle	Sale to authorised party / CHWTSDF

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. Industry shall install online night vision Camera at pre-processing facility and its connectivity to CPCB & MPCB server.
11. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)
12. PP shall send details of pre-processing waste disposal on monthly basis to Regional Officer & Sub-Regional Officer regularly.
13. PP shall strictly follow the Guidelines of CPCB for the development of the facility.
14. The CHWTSDF shall cater to the requirements of environments of environmentally sound management as required under the HW Rules for the land-fillable hazardous wastes generated by the industries possessing valid authorization by the Maharashtra Pollution Control Board (MPCB) and operating in the following MIDC and nearby non-MIDC Industrial Areas, as per revised area allocation order of the Board No. MPCB/RO(HQ)/HSMD/TSDf/B-7446, dated 11/12/2008.
15. Depending upon the technical capacity and feasibility, hazardous wastes from Industries operating in non-MIDC Industrial areas and also industries operating in MIDC areas within Maharashtra authorized by or prior permission of MPCB can also be accepted by the CHWTSDF.
16. PP shall accept the Hazardous Waste only from those industries having disposal path mentioned in their Consent for pre-processing only.
17. This consent is issued with an overriding effect on the existing Consent to Operate granted by Board vide No. Format 1.0/CC/UAN No. 00000149606/CR/2212001293 Dated 19/12/2022 valid up to 31/10/2026.
18. Project Proponent shall strictly follow guideline for pre-processing and co-processing of Hazardous & Other Wastes in Cement Plants published by Central Pollution Control Board as per H & OW (M & TBM) Rules. 2016.
19. The Operator of the TSDf shall comply with the conditions laid down in this environment clearance-F.No.10-16/2017-IA-III dated 02/09/2019
20. The Operator shall ensure that collection, storage of the incinerable hazardous waste shall be according to the CPCB guidelines issued/amended from time to time
21. This consent to operate (expansion) is issued pursuant to the decision of the 5th (2024-25) meeting of the consent committee held on 26.06.2024

22. The CHWTSDF facility shall not carry out any excess processing of Hazardous Waste without Consent of the Board and without Environmental Clearance wherever it applicable
23. This Consent is issued for rotary incinerator without change in processing capacity of hazardous waste.
24. The industry shall create an Environment Cell by appointing an Environmental Engineer / Expert for looking after day-to-day activities related to Environment / Pollution control.

This consent is issued on the basis of information/documents submitted by the Applicant/Project Proponent, if it has been observed that the information submitted by the Applicant/Project Proponent is false, misleading or fraudulent, the Board reserves its right to revoke the consent & further legal action will be initiated against the Applicant/Project Proponent.



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Signed by: **Dr. Avinash Dhakne**
Member Secretary
For and on behalf of,
Maharashtra Pollution Control Board
ms@mpcb.gov.in
2025-01-09 10:24:58 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	375000.00	TXN2402000740	06/02/2024	Online Payment
2	233748.00	TXN2410004739	29/10/2024	Online Payment
3	107836.00	TXN2410004734	30/10/2024	Online Payment

Consent fees balance of Rs. 40000/- (C to O dated 19/12/2022) and Consent fees balance of Rs. 150000/- (present application dated 03.02.2024) with the Board and will be adjusted at the time renewal of consent.

Copy to:

1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pune II
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai

SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

1. A] As per your application, you have to treat 60.50 CMD trade effluent into existing Effluent Treatment Plant (ETP).

B]

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
(1)	pH	5.5 to 9.0
(2)	Temperature	45 C
(3)	Oil & Grease	10
(4)	Phenolic Compounds	5.0
(5)	Ammonical Nitrogen (as N)	50
(6)	Cyanide (as CN)	2.0
(7)	Hexavalent Chromium (as Cr+6)	2.0
(8)	Total Chromium (as Cr)	2.0
(9)	Copper (as Cu)	3.0
(10)	Lead (as Pb)	1.0
(11)	Nickel (as Ni)	3.0
(12)	Zinc (as Zn)	15
(13)	Arsenic (as As)	0.2
(14)	Mercury (as Hg)	0.01
(15)	Cadmium	1.0
(16)	Selenium (as Se)	0.05
(17)	Fluoride (as F)	15
(18)	Boron (as B)	2.0
(19)	BOD, 3days 27 degree C	30
(20)	COD	250
(21)	Suspended Solid	100
(22)	Residual Chlorine	1
(23)	TKN(as N)	50
(24)	Sulphide (as S)	5
(25)	Pesticide	Absent

- C] 100% recycle/reuse treated effluent into process and for secondary purpose like cooling tower make-up, air conditioning, fire fighting etc. to achieve Zero Liquid Discharge. In no case treated effluent shall find its way outside factory premises.

D] Disposal: The treated effluent shall be used on land for irrigation by adopting High rate Transpiration System(HRTS). In no case, the treated effluent shall find its way to any water body at any time and / or any location other than the prescribed mode of disposal as above.

2. A] As per your consent application, you have to treat 43 CMD sewage in existing Sewage Treatment Plant.
- B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)	
1	Suspended Solids	Not to exceed	50
2	BOD 3 days 27°C	Not to exceed	30
3	COD	Not to exceed	100

C] The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way for gardening / outside factory premises.

3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	315.00
2.	Domestic purpose	48.50
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	53.70
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	150

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S-1	Plasma Gasification Vitrification Reactor	Ventury Scrubber, Direct Contact Scrubber, Wet ESP & Polishing Scrubber	45.00	Plasma Heat (Electricity) 0 --NA--	-	TPM	50 Mg/Nm ³
						HCL	50 Mg/Nm ³
						SO2	200 Mg/Nm ³
						Total Organic Carbon	20 Mg/Nm ³
						HF	4 Mg/Nm ³
						NOx	400 Mg/Nm ³
						Total Dioxins & Furans	0.1 ng TEQ/Nm ³
						Cd + Th + Their Compound	0.05 Mg/Nm ³
Sb + As + Pb + Cr + CO + Cu + Mn + Ni + V + Their Compounds	0.05 Mg/Nm ³						
S-2	Boiler	Multi Cyclone	45.00	Coal 8 MT/Day	0.5	TPM	150 Mg/Nm ³
						SO2	80 Kg/Day
S-3	DG Set	Acoustic Enclosure	8.00	Diesel 73 Ltr/Hr	1	SO2	35.04 Kg/Day
S-4	DG Set	Acoustic Enclosure	8.00	Diesel 73 Ltr/Hr	1	SO2	35.04 Kg/Day
S-5	DG Set	Acoustic Enclosure	8.00	Diesel 73 Ltr/Hr	1	SO2	35.04 Kg/Day
S-6	Liquid Hazardous Waste Incinerator	Stack	45.00	-	-	NA	-
S-7	Liquid Blending Section & Solid Blending Section	Activated Carbon based adsorption followed by wet scrubber	20.00	-	-	NA	-
S-8	Rotary Incinerator	Ventury Scrubber, Direct Contact Scrubber, Polishing Scrubber, Wet ESP.	45.00	LDO 800 Ltr/Hr	-	TPM	50 Mg/Nm ³
						HCL	50 Mg/Nm ³
						SO2	200 Mg/Nm ³
						CO	100 Mg/Nm ³
						Total Organic Carbon	20 Mg/Nm ³
						HF	4 Mg/Nm ³
						NOx	400 Mg/Nm ³
						Total Dioxins and furans	0.1 ng TEQ/Nm ³
						Cd + Th + their compounds	0.05 Mg/Nm ³
						Hg and its compounds	0.05 Mg/Nm ³
						Sb + As + Pb + Cr + Co + Cu + Mn + Ni + V + their compounds	0.5 Mg/Nm ³

All values corrected to 11% oxygen on a dry basis.

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

SCHEDULE-III

Details of Bank Guarantees:

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C2R	Rs.500000/-	submitted	O & M of Pollution Control System and compliance of Consent Conditions	Continuous	31/10/2026
2	C2O	Rs.1000000/-	submitted	O & M of Pollution Control System and compliance of Consent Conditions for Preprocessing unit.	Continuous	31/10/2026
3	C2O	Rs.1000000/-	submitted	O & M of Pollution Control System and compliance of Consent Conditions for Liquid Incinerator	Continuous	31/10/2026
4	C2O	Rs.500000/-	Submitted	Towards Operation and maintenance of Rotary incinerator compliance condition	Continuous	31/10/2026

****Existing BG obtained for above purpose if any, may be extended for period of validity as above.**

If the above Bank Guarantee is not submitted within stipulated period, then 12% interest will be levied as a penalty as per circular dtd 29/02/2024 No.

BO/MPCB/AS(T)/Circular/B-240229FTS0122

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

SCHEDULE-IV**General Conditions:**

1. The industry should not cause any nuisance in surrounding area.
2. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
3. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
4. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
5. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
6. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
7. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
8. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
9. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
10. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
11. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
12. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
13. The Energy source for lighting purpose shall preferably be LED based

14. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
15. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
16. The applicant shall maintain good housekeeping.
17. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
18. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
19. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
20. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
21. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
22. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
23. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
24. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

25. The PP shall provide personal protection equipment as per norms of Factory Act
26. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
27. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
28. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
29. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
30. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
31. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
32. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
33. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
34. Incinerator: General Characteristics of Incinerator:
 1. The incinerator chambers (primary & secondary- if required) shall be compact, rotary type, lined with refractory and insulation furnace connected with ue gas chimney of height of at least 40 meters.
 2. The incinerator should be LDO/Diesel/ LSHS oil red.
 3. The incinerator shall be capable of operating at severe operating conditions in the ambient temperature range 0-50°C and humidity upto 95%.
 4. The incinerator shall be designed to incinerate/ burn industrial waste with capacity as per requirement.
 5. The incinerator should be designed/ manufactured in accordance with the specifications and norms of Central Pollution Control Board, Ministry of environment & Forest and State Pollution Control Board as may be published from time to time
 6. The incinerator should be capable of burning the hazardous waste.

35. Technical Features

1. The incinerator should be rotary kiln type lined with high grade refractory bricks capable of with standing temperature up to 15000c.
2. In the rotary kiln the temperature should be maintained by temperature controller up to 800+500c. Controlled flow of air should be maintained for complete volatilization of solid waste.
3. In secondary chamber the temperature should be controlled up to 1200+1000c by the temperature controllers. Here complete combustion should take place and all smoke produced in the primary chamber shall also get burnt completely. Residence time in secondary chamber should be minimum 2 seconds or more so as to bring complete combustion of volatile matter evolved from primary combustion chamber.
4. The flue gases from the secondary chamber should pass through the air pollution control system. The system should be designed to remove pollutants and particulate matter presents in the flue gases from secondary chamber.
5. The emission control system comprises of spray dryer, cyclone separator, reagent system, lime silo, bag filter, ventury (Alkali) scrubber, packed bed scrubber, droplet separator, followed by I.D. fan connected to stack etc. to meet the emission norms as given at S.N 14.7, 14.7.1, 14.7.2, 14.7.3 of this document. This system should also bring down the outlet temperature of flue gases to approx. 800c, by using air blower etc
6. There should be two firing systems, fully automatic type, of suitable capacity attached/ provided one each for kiln and secondary incinerator chamber.
7. Burners shall be of standard make pressure atomized type, capable of maintaining the temperature uniform inside the chambers.
8. The kiln and secondary chamber of the incinerator shall be made of mild steel conforming to IS: 2062 and of suitable thickness lined with high grade refractory and insulation.
9. The unit shall run on excessive air to ensure fast and complete burning of wastes. The blower shall have capability to provide the appropriate supply of combustion air as well as to dilute the flue gases.
10. Exit door for ash removed shall be provided at suitable place one each on primary and secondary chamber of incinerator.
11. The waste charging shall be having provisions for automatic loading.
12. Easily operatable charging door shall be provided to facilitate easy loading.
13. Drum pyrolyser system for incineration of liquid waste which is not suitable for handling and pumping shall be provided
14. The charging door should be fitted with limit switches which in turn shall cut off the burner in the primary chamber and shall provide all safety measures to the operator while charging.
15. There shall be no waste accumulation inside the incinerator and shall have capability of smooth working.
16. The control panel housing provided with the unit shall be of L & T or Siemens or any other reputed make, button, starters and contractors shall have digital temperature controls. The on off switch shall have light indication etc.

17. Scrap metals, if incinerated alongwith the waste shall come back into ash for disposal.
18. Fuel consumption for incinerating hazardous waste is important consideration while selection of the vendor. Power/ electrical consumption should also be considered.
19. A chimney of 40 meter height with conical base should be provided alongwith incinerator. It should be made as per the speci?cations of guidelines of CPCB/ IS-6533 as applicable
20. It should be made as per the speci?cations of guidelines of CPCB/ IS-6533 as applicable
21. The incinerator shall be provided with suitable lifting lugs for maintenance purpose, as required.
22. The incinerator shall have a window fitted with 50 mm safety view glass in both the chambers for viewing.
23. The residence time for the flow gases should not be less than 2 secs. to achieve complete combustion in Secondary Combustion Chamber (SCC)
24. Sampling platform should be provided as per CPCB norms to collect stack samples from the chimney for monitoring the air pollutants, as and when required. Ports to be provided on chimney as per standard CPCB norms against diametric calculations.
25. The FD fan should be centrifugal type, having standards make suitable power motor of suitable material.
26. The ID fan should be centrifugal type, with suitable power motor to meet with efective control of emission from chimney.
27. The venture scrubber and wet scrubber unit shall be of high energy type of stainless steel ? 316 make. The scrubbing medium should be water with 5 % caustic approximately. It should bring the outlet temperature of gas to 800c.
28. Depending on the requirement, a cyclonic type droplet separator made out of MS plate an adequate thickness and lined with neoprene rubber of atleast 3 mm thickness should be provided to separate water droplet from the flue gases.
29. Recirculation pumps of appropriate capacity and of standards make motor should be provided for recirculation of scrubbing medium.
30. Oil service tank capacity 1000 liters made out of 5 mm thick MS plate complete with piping alongwith required MS supporting structure, control valve and fuel indicators / gauge, fuel lifting pumps etc should be provided.
31. The whole equipment should be painted with two coats of heat resistant aluminum paint.
32. Any other necessary system required to bring the ?ue gas parameters within limits as per Central/ State Pollution Control Board norms should be provided.
33. You shall provide all civil works drawing for incinerator room, foundation of chimney and static water tank etc. You should also provide effluent treatment plant for the treatment of effluents at the discharge point of the scrubbing medium so that discharge of waste water comply with the General Standards of Waste Water Quality notified under the Environment (Protection) Act, 1986 and rules made under.

36. Material of Construction:

1. Body: Fabricated from MS sheet.
2. Lining: Both the kiln and secondary combustion chamber to be lined with high quality refractory and insulation.
3. Interlock system: Burners electrically interlocked while loading / unloading with micro switches.
4. Alarm: Audio visual alarm for all i. drive failures.
 - i.
 - ii. Excess temperature in PCC/ SCC.
 - iii. ID fan failure / FD fan failure. iv.
 - iv. Any other failure in the equipment, plant
5. Accessories : Standard spares:- Two nos. fully automatic burners of suitable capacity and make as provided on the PCC and SCC
 - i.
 - ii. Refractory material 500 kgs.
 - iii. Temperature controller and indicators ? one set

37. Requirement of Chimney:

1. Height: 40 meters
2. Material of chimney: Mild steel with rubber lining.
3. Type: It shall be self supported having sampling point at appropriate place of appropriate dia. alongwith ladder and platform for testing emission level from chimney. Ports to be provided at distances as required for standard method of testing.
4. Chimney should be made as per the specifications of guidelines of CPCB/ IS-6533 as applicable.

38. Approximate life of incinerator: Expected life of incinerator shall not be less than 20 years. You shall furnish the expected minimum life of the incinerator for burning waste in terms of kgs/day for moderate working of 24 hours/day.

39. Combustion efficiency: Combustion efficiency should be at least 99.99 %. After combustion the ash left should be white ash. DRE for POHC shall be 99.999%.

40. Emission Standards:

Sr.No.	Parameter	Limiting concentration in mg/ Nm³ unless stated	Sampling Duration in (minutes) unless stated
1.	Particulate matter	50	30
2.	HCL	50	30
3.	SO ₂	200	30
4.	CO	100	30
5.		50	24 Hrs
6.	Total Organic Carbon	20	30
7.	HF	4	30
8.	NOx (NO and NO ₂ expressed as NO ₂)		
9.	Total dioxins and furans	0.1mg TEQ/Nm ³	8 hrs
10.	Cd + Th + their compounds	0.05	2 hrs
11.	Hg and its compounds	0.05	2 hrs
12.	Sb + As + Pb + Cr + Co + Cu + Mn + Ni + V + their compounds	0.05	2 hrs

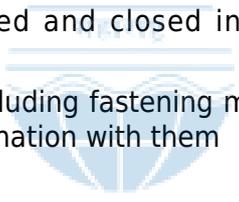
Note : All values corrected to 11% oxygen on a dry basis.

41. Hydrocarbons: 10 ppm, over an hourly rolling average dry basis, measured as propane
42. Opacity: While operating properly at 100% rated capacity, the system shall have a visible emission rate of less than or equal to 10%, except for condensed water Vapor, from the discharge stack to atmosphere (one hour rolling average)
43. Dioxin/ Furans: While operating properly at 100% rated capacity, the system shall have an emission of dioxins and furans of less than or equal to 0.1 ng TEQ/Nm³ corrected to 11% oxygen. Sampling period shall be minimum 6 hours and maximum 8 hours. Analysis of dioxin and furans as well as reference measurement methods to calibrate automated measurement systems shall be carried out as given by CEN- standards. If CEN-standards are not available, ISO standards, National or International Standards which will ensure the provision data of an equivalent scientific quality shall apply. [Note: You should monitor the Dioxins and Furans quarterly up to two years after commissioning of the Incinerator and submit quarterly emission reports to MPCB.]
44. Metals: While operating properly at rated capacity, the system shall have an emission rate from the discharge of stack to atmosphere less than or equal to:
45. Air Pollution control devices: The emission control system shall be installed for gas cleaning and removal of air pollutants. The system shall comprise of following equipment, singly or in combination, with design efficiencies to meet the emission norms:
1. Waste heat boiler / heat exchanger/ quencher.
 2. Bag filters /ESP/ Cyclone/spray dryer
 3. Dry/ wet scrubber with hydrated lime or sodium hydroxide injection.
 4. Chimney stack of minimum 40 m height or as per formula $14(Q) 0.3$ [where Q is emission rate of SO₂ in kg /hr] which ever is more and designed as per GEP.

Note: Dry /wet ESP, spray dryer, dediox filter and mist eliminator shall also be considered as may be required to meet the emission standards.

46. Monitoring requirements: Three Continuous stack air quality monitoring system and recording system for opacity, CO, SO₂, and NO_x shall be installed and reports shall be sent to the Maharashtra Pollution Control Boards on regular basis. Interlocking arrangements for CO and temperature controls (in primary and secondary chamber) with feeding devices shall also be provided. - Waste feed has also to be terminated on loss of ignition in the afterburner. - Safety valve in case of high pressure development in the furnace.
47. Online stack monitoring with display and recording system of standard makes for maximum possible parameters shall be provided. Digital temperature with display and recording system shall be provided at primary chamber, secondary chamber, stack outlet and other places as required to incinerator
48. Laboratory The CHWTSDF Operator shall set up the laboratory for analysis of hazardous wastes in accordance with the provisions contained in the RFP document. The laboratory shall have the capability to carry out the comprehensive and finger print parameters analysis as may be necessary for treatment and disposal of the hazardous waste. The laboratory shall be adequately staffed and equipped to carry out the above work. The laboratory shall be responsible to maintain the analytical records. Laboratory instruments and equipments as indicated in the RFP documents of MIDC and the techno-business proposal submitted by the CHWTSDF Operator shall be installed and commissioned. Any additional instruments/equipments required for sampling, storage, transportation, analysis etc. shall also be procured by CHWTSDF Operator
49. Transportation of Wastes The CHWTSDF Operator shall also be responsible for safe transportation of hazardous wastes as transporter from HW generated/occupier authorized by MPCB to CHWTSDF. The transportation vehicle and containers shall be suitably designed to handle the hazardous wastes and bio-medical wastes. The transporter shall carry/ display the TREM card during transportation of the hazardous waste and comply with the provisions under Motor Vehicles Act (MVA), 1988; as amended and rules made hereunder and as per Guidelines of HW transportation issued by CPCB as amended from time to time. CHWTSDF Operator shall carry out Transportation activity through Authorizaed vehicles. The CHWTSDF Operator shall be responsible for cleanup and remedial operation in case of spillage, leakage or any other accidental/ incidental discharge of hazardous wastes at its own costs as consequences and shall keep the MPCB suitably informed. The transporter shall be responsible to maintain the manifest system.
50. The transporter shall ensure that the hazardous wastes are packed, based on the composition in a manner suitable for handling and transportation. The labeling and packaging shall be easily visible and shall be such as to withstand physical conditions and climatic factors.
51. The packaging, labeling and transportation of hazardous wastes shall be in accordance with the provisions or rules made by the Central Government under the Motor Vehicles Act, 1988 and other guidelines issued from time to time.
52. All hazardous wastes containers shall be provided with a general label as given in Form-8 of hazardous waste rules.
53. The Transporter shall not accept hazardous waste from an occupier/generator for storage, treatment for disposal unless it is accompanied by six copies of the manifest (Form-10) as per the colour codes. The transporter shall give two copies of the manifest signed and dated to the generator/ occupier and retain the remaining four copies to be used as prescribed in Sub-rule (5),
54. Industry shall accept Hazardous waste only online manifest system through MPCB web portal instead of hardcopy.

55.
 1. The transporter shall obtain relevant information in Form-11 from occupier, regarding the hazardous nature of the wastes and measures to be taken in case of an emergency.
 2. The transporter shall not export or import any type of hazardous wastes.
 3. No processing of hazardous wastes shall be carried out by the transporter.
 4. The transporter remaining proper record for receipt and delivery of the hazardous wastes. This record shall be made available for inspection.
 5. It shall be the responsibility of the transporter to take all steps to ensure that the waste listed in schedule -1, 2 and 3 are properly handled and transported without any adverse effects on the environment.
 6. The transporter of hazardous wastes shall maintain record of such transportation in Form-3. The transporter of hazardous waste shall send annual returns to the concern State Pollution Control Board / MPCB in Form-4.
 7. The transporter shall be liable for damages caused to the environmental resulting due to improper handling & or transport of hazardous wastes and shall be liable to reinstate or restore damaged and destroyed elements of the environment.
 8. The transporter shall comply with the provisions of Hazardous & Other Wastes (Management & Transboundry Movement) Rules 2016.
56. PACKAGING:- The containers must be able to withstand normal handling and retain integrity for a minimum of 6 months. In general, packaging for hazardous substances must meet the following requirement.
 1. Items must be of such a strength, construction and type as not to break open or become defective during transportation.
 2. Items must be constructed and closed in a manner to prevent spillage of hazardous substances.
 3. Re-packaging materials including fastening must not be affected by the contents or form a dangerous combination with them



57. The containers when used for packaging of the hazardous wastes should meet the following requirements:-
1. Container shall be of mild steel with suitable corrosion resistance coating and roll-on-roll-off cover which may either be handled by articulated crane or by a hook lift system works comfortably for a large variety of wastes. Other modes of packaging like collection in 200L MS and plastic drums, card board cartons, PP and HDPE/LDPE containers also works for variety of wastes. However, all such container should be amenable to mechanical handling. The design and use of containers should be case specific
 2. It should be leak proof.
 3. In general, containers for liquid hazardous waste should be completely closed (in fact: sealed). There should be no gas generation due to chemical reaction and therefore, no need for air vents; expansion due to temperature increase/ decrease normally does not need air vents.
 4. Container should be covered with solid lid or canvas to avoid emissions, spillage, and dust and to minimize odor generation both at the point of loading as well as during transportation.
 5. Container should be easy to handle during transportation and emptying.
 6. CHWTSDF shall not exceed the hazardous waste carrying capacity of the transportation vehicle.
 7. As far as possible, manual handling of containers should be minimized. Appropriate material handling equipments shall be used to load, transport and unload containers. This equipment includes drum, dollies, forklifts, drum handling equipments, lift gates and pallets. Drums should not be rolled on or off vehicles.
 8. Where 2-tier or 3-tier storage is envisaged the frame should have adequate strength to hold the containers;
 - i. The multi-use containers should be re-usable. One way containers (especially 160 L-drums) are also allowed.
 - ii. Loads are to be properly placed on vehicles. HW containers are not to overhang, perch, lean or be placed in other unstable position. Load should be secured with straps, clamps, braces or other measures to prevent movement and loss. Design of the container should be such that it can be safely accommodated on the transport vehicle.
 - iii. Dissimilar wastes shall not be collected in the same container. Wastes shall be segregated and packed separately. This is necessary to ensure that each waste finds its way to the right disposal pathway.
 - iii. Occupier/ hazardous waste generator shall not resort to the dilution of wastes (predominantly organic wastes)
58. LABELING:- There are two types of labeling requirements:- I] Labeling of individual transport containers [ranging from a print-size to tank] and II] Labeling of transport vehicles.
1. All hazardous wastes containers must be clearly marked with current contents. The marking must be water proof and firmly attached so that they cannot be removed.
 2. Previous content labels, when different, should be obliterated. Proper marking of containers is essential.
 3. Background colour of label - fluorescent yellow. The word, HAZARDOUS WASTES and HANDLE WITH CARE to be prominent and written in red, in Hindi, English and in vernacular language. The word OTHER WASTES to be written prominently in orange, in Hindi, English and in vernacular language.
 4. Label should be of non-washable material and weather proof.

59. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
60. Labeling of containers is important for tracking the wastes from the point of generation upto the final disposal. Following are the requirements for labeling:-
 1. The label should contain the name and address of the waste management facility where it is being sent for treatment and final disposal.
 2. Emergency contact phone numbers shall be prominently displayed. For example respective Regional Officer of the State Pollution Control Board, Fire Station, Police Station
61. TRANSPORTATION:- Following are the requirements pertaining to the transportation of hazardous wastes.
 1. Vehicle used for transportation shall be in accordance with the provisions under the Motor Vehicles Act, 1988 and rules made there under.
 2. Transporter shall possess valid authorization from State Pollution Control Board for transportation of wastes.
 3. PUCC (Pollution Under Control Certificate) shall be properly displayed.
 4. Vehicles should be painting preferably in blue colour with white strip of 15 to 30 cm width running centrally all over the body. This is to facilitate easy identification;
 5. Vehicle should be fitted with mechanical handling equipment as may be required for safe handling and transportation of the wastes.
 6. The words HAZARDOUS WASTE, shall be displayed on all sides of the vehicle;
 7. Name of the facility operator or the transporter, as the case may be shall be displayed.
 8. Emergency phone numbers and TREM Card shall be displayed properly.
 9. Vehicle shall be fitted with roll-on-roll-off covers if the individual containers do not possess the same.
 10. Carrying of passenger expected in the cabin and those working with the waste haulers, shall be strictly prohibited.
 11. Transporter shall carry documents of manifest for the wastes during Transportation as required under the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016.
 12. The truck shall be dedicated for transportation of hazardous wastes and they shall not be used for any other purpose.
 13. Each vehicle shall carry first aid kit and fire extinguisher.
 14. Educational qualification for the driver shall be minimum of 10th pass (SSC). Drivers shall be properly trained for handling the emergency situation and safety aspects involved in the transportation of hazardous wastes.
 15. The design of the trucks should be such that it should prevent spillages during transportation.
 16. Transporter shall promptly attend spillages/accident, if any, by providing suitable remedial action as may be required and shall inform concerned agencies the occupier, MPCB & Police.
 17. Exposure of community to the odor, spillages and emission from hazardous waste shall be avoided during transportation.

62. Emergency Preparedness Plan: The CHWTSDF Operator shall prepare an on-site emergency plan and provide adequate training to the staff at the facility. The emergency preparedness plan shall be prepared and put in place prior to the commencement of CHWTSDF Operations and shall be submitted to MPCB along with application for consent to Operate.
63. All operations involving collection, transport, storage and disposal shall comply with the guidelines / regulations issued by CPCB / MoEF as may be adopted by the MPCB and stipulated in the authorization under Rule 5 of the HW Rules. The Operator should ensure the hazardous wastes from the generators are accepted at the facility in compliance of the manifest notified under the said rules through Hazardous Waste Transporter authorized by MPCB.
64. Overall responsibility of the Operator :
1. Accepting hazardous wastes at CHWTSDF from the generators authorized by MPCB.
 2. Establishing a system for optimal movement of hazardous wastes transportation and treatment and disposal operations, which may include resources recovery / recycling, regarding as the case may be.
 3. Operating the CHWTSDF as per conditions stipulated in the authorization.
 4. Undertaking cleanup operation and remediation in case of communication resulting from CHWTSDF or during hazardous waste transport by CHWTSDF facility operator.
 5. Abatement of pollution and the odor arising out of CHWTSDF operations
 6. Compliance of regulations concerning occupational safety and health of CHWTSDF employees.
65. Sequence of Operations at the CHWTSDF :
1. Hazardous wastes and its analysis report shall be received by Operator from the generator.
 2. The operator shall examine the report and plan pathway for hazardous waste treatment and disposal.
 3. Upon confirmation of the same by the operator to the generator the waste shall be dispatched to the CHWTSDF accompanied by transport manifest.
 4. Upon receipt at the facility, the hazardous wastes shall be weighed and properly logged.
 5. Hazardous waste shall then undergo a visual inspection to confirm the physical appearance.
 6. A representative sample of the hazardous waste shall be collected and sent to the onsite laboratory for analysis.
 7. The result of the analysis shall be compared with the results of earlier analysis.
 8. Upon confirmation, hazardous waste shall be sent for CHWTSDF operations according to the identified pathway.
66. Storage at Generator's premises:- It is the responsibility of the Operator to inform the Generator about non-compatible wastes so that the generator may take precautions against mixing or storing of such wastes. The Operator shall have to educate the Generator's staff to make on-site storage in colour coded containers that are supplied by the Operator. The sizes of the containers, drums, trolleys, etc. shall be governed by the volume of specific type of waste and carting cycle. While considering this, the Operator shall see that the problems like odour, surface water contaminations, ground water percolation etc. does not occur.

67. Characterization : 5.1 Generator shall provide declaration to the effect that hazardous wastes generated are as per authorizations by the Board. 5.2 Generation of hazardous wastes shall identify and provide analysis report including CRIT criteria of the waste consignments. The operator should ensure that the generator provides such information regarding: a. Through put and process that generates the waste, with quantities and. b. The physical and chemical description waste as per parameters 5.3 The operator should ensure that hazardous waste codes are properly placed as per HW Rules.
68. This aspect is basically for making the waste more amenable for transport and further treatment. This can be done by way of incinerator neutralization, oil & grease removal, change in form, dewatering etc. so as to render such waste less hazardous. This activity should be done in engineering like manner and the pollution so generated would have to be treated so as to meet the standards stipulated in this consent order.
69. Pre-Transport: The Operator shall not accept hazardous wastes from a generator unless six-copy (with colour codes) manifest is provided by the generator. The transporter shall give two copies of the manifest signed and dated to the generator and retain the remaining 4-copies to be used for further necessary action prescribed in the HW Rules. This aspect shall include the envisaged strength of fleet of hazardous waste transportation vehicles that the Operator desires to place in service. The transport vehicle shall be designed suitably to handle and transport the hazardous wastes of various characteristics. The transportation may include transferring of the containers or contents. In both the cases, however, it has to be seen that noncompatible wastes are not mixed. The wastes shall be transported in closed containers at all times. Necessary precautions should be taken as envisaged under the guidelines issued by MoEF in 1991, CPCG in 1998 and Central Motor Vehicles Rules, 1989. There should be a garage / workshop to inspect cushioning springs, sparking form silencer, engine geeing hot, staring trouble, washing of vehicles, closing arrangement etc. Pretransportation operations shall include pre-inspection of tankers/containers before filing, to check for cleanliness / washing followed by packaging labeling and marking Drivers should be trained and knowledge should be provided regarding TREM (Transport Emergency) Cards and the manifest stations after unloading of wastes and not in the generator?s premises before loading of fresh waste. Old label shall be removed to avoid misleading message. Proper documentation shall be done as per HW Rules.
70. Loading & Transportation Since the transportation cargo would be hazardous, it is essential that mechanical loading of containers takes place with the help of mobile or in-built cranes / loading equipment in the transportation vehicles meant for transporting the hazardous wastes. Portable or inbuilt cranes should be engaged to lift the containers and place them on the transporting vehicles. Spillages should be avoided through measures such as checking shock absorbing capacity of vehicles, road surfaces, free board in the containers, curvature of the roads, unsecured fastening of drums etc. Manifest / shipping documents or a change of custody receipt books is essential. A location map may be prepared on a daily basis where every entry of hazardous waste load is shown.
71. Spillage Handling Spillage during handling should be avoided by adopting good housekeeping practices and upkeep of storages / handling equipment. Operator would have to train transporting staff and provide them with instructions to use the TREM (Transport Emergency) Cards to deal with ?les and accidents and should equip them with road sings, placards, etc. This respect should also be covered under the insurance scheme. The Operator shall immediately inform MPCB and other regulatory authorities in case of spillage, leakage or other accidents during transportation.

72. Waste Treatment / Stabilization Waste Treatment / Stabilization is a process designed to convert hazardous wastes in the form of non-aqueous liquids, semi-solids or reactive solids in to less leachable solids that can be then deposited directly into the secured land?ll. The treatment / stabilization operations will be carried out for all wastes identi?ed for the purpose so as to minimize their contaminant leaching potential. This will change the nature of these wastes to a less hazardous category. Treatment / stabilization could involve immobilization of leachable materials by fixation of nonreactive solids, reduction of volume, reducing contaminant level of organic / inorganic components. Selection of technology would depend on the nature of waste, physical properties, option for technology applications cost. etc. The treated wastes will be assessed for compatibility with other wastes as with liner system used before being land ?lled. The term treatment / stabilization is intended to cover a number of mechanisms including.
1. Immobilization / Chemical Fixation: The chemical binding of contaminants within a cementing structure to reduce the mobility or leach ability of the waste constituent.
 2. Encapsulation: The occlusion or entrapment of contaminant particles within a solids matrix.
 3. Solidification: The conversion of slurries that do not readily de-waste into solids by addition of solidi?cation and absorption agents. General Operations for waste treatment / stabilization may include
 - 3.i Receiving waste and its storage at designed place.
 - ii. Reagent addition as per the preestimated place.
 - iii. Mixing and curing.
 - iv. Thermal treatment to remove moisture, organic etc.
 - v. Analysis of the stabilized sample.
 - vi. Transfer of stabilized material to landfill. Ambient odor due to CHWTSDF operations has to be neutralized by the operator.
73. Placing bulks, containerized, or non-containerized liquid hazardous wastes containing free liquids (whether or not absorbent have been added, liquids that have absorbed l biodegradable materials and liquid that have been stabilized by absorbents but will release liquids when compressed under normal pressure that might occur during and after landfilling in the landfill is prohibited regardless of the length of time, presence of liners or leachate collection system. The Operator shall use the paint filter liquid test (PFLT) to comply with requirement. This test determines whether the waste can be accepted to landfill. If the work does not pass the PFLT, it must be treated before it can be placed in the landfill.
74. Waste treatment / stabilization would have to be performed on all wastes that find their final disposal into the secured landfill but do not meet the landfill disposal criteria (placed at Annexure-I of this schedule). 13.0 Identification of parameters required for waste treatment / stabilization.
75. Identification of parameters required for waste treatment / stabilization. Waste treatment / stabilization parameters shall include both physical and chemical tests. Physical tests shall be performed to characterize wastes before and after stabilizations / solidification / treatment. The chemical tests shall primarily be the leaching tests, which will be conducted to evaluate the performance of specific treatment processes.
76. Analysis protocol to confirm treatment / stabilizations of waste. The operator has to conduct and document the results of the following physical tests applicable to incoming waste as well as on treated / stabilized hazardous waste

77. Chemical Test : Leading tests shall be used in evaluating the performance of treatment / stabilization / solidification processes for wastes as per the recommended TCLP procedure for the identified chemical constituents in the stabilized waste. The waste stabilized should meet the BDAT standards of USEPA before their disposal to secured landfill till the Indian Standards for BDAT are notified. It should be as per the criteria specified in Table 1 of this consent for disposal of hazardous waste directly in to the secured landfill.
78. Storage at CHWTSDF : Separate area should be earmarked for storing the waste at CHWTSDF. The storage area may consist of different cells for storing different kinds of hazardous wastes. In designing these cells, the following points may be taken into consideration.
1. That ignitable, reactive and non-compatible wastes should be stored separately.
 2. That wastes containing volatile solvents or other low vapour pressure chemicals should be adequately protected from direct exposure to sunlight.
 3. The storage are should have a proper containment system. The containment system should have a collection area to collect and remove any leak, spill or precipitation.
 4. It should be designed in such a way that the floor level of the storage area is least 150 mm above the maximum flood level.
 5. The operator should put in place a system for inspection of the storage area to check the conditions of the containers, spillages, leakages etc and maintain proper records as may specified by MPCB in the authorization to operate CHWTSDF.
 6. The hazardous wastes should not be stored for more than 90 days at this temporary storage area.
 7. In case the waste is not in accordance with the authorization issued by MPCB to the generator, the operator shall reject the wastes. Information to this effect shall be immediately sent to MPCB for advice.
 8. Incinerable hazardous wastes shall be stored as per the guidelines issued by Central Pollution Control Board for storing of Incinerable hazardous wastes.
79. Post treatment : Even after complete treatment there may be some residues left and care of this post treatment residue has to be taken through physico-chemical, biological treatment i.e. separation of oil, de-water sludge, mother liquor during solvent recovery reappearance of Leachate, incinerator's ash. Salt treatment and disposal of this waste shall be done within the CHWTSDF.
80. Safety: Safe work environment should be considered, provided and maintained for the staff by operator. Safety and security considerations should be made for all facts like pretreatment at generator's site, loading, transportation and unloading of hazardous waste, spill control, treatment and disposal, laboratory and also in the post closure period. Personal protection equipment and fire control system should be provided at site (e.g. fire extinguishers sand pails etc., water tanks). Training and mock drills etc. should be conducted with staff for emergency situations. A complete primary health unit with medicines/ antidotes would have to be provided a per the factory act, 1948 and 1987. Aspects like ventilation illumination and safe duration of limited working hours would also have to be considered. Periodical check-up of health shall be undertaken and the persons be kept rotated. This should also cover other emergencies like snake bite of sabotage. EIA recommendations, statutory rules and regulations act, etc. should be considered while providing for this aspect of operations.

81. Security : Entry of persons or livestock shall be prevented both during operations and post closure period. Artificial barriers like fence, watchtowers should be provided. Entry gates shall be minimum and preferably one only apart from emergency gates. Cautionary boards in appropriate language and in readable letter size shall be displayed at various locations within and on the periphery of the CHWTSDF. Register of entry and exits shall be maintained.
82. Risk management, Contingency Plans & Emergency procedures: An on site contingency plan and emergency procedure shall be prepared and approved from district emergency officer who in turn will prepare the off-site management plan. The contingency plan shall describe the reprocess in case of fires, explosion, unforeseen acts or events, sudden releases due to natural calamity. The strategic administrative arrangements with local police, fire dept. medical facilities of the area, dept dealing safety, health & environment officer of MIDC and revenue authority shall be designed. Latest phone and fax numbers of concerned authorities shall be printed and distributed. Evacuation plan with evacuation route shall be demonstrated by mock drills. Documentation should be immediately prepared for benefits of future planning. Other consideration as per EIA has to be integrated within this aspect of the operations of the CHWTSDF.
83. Public Consultation Precaution will have to be taken by the operator to satisfy any peculiar situation as may be demanded by the people relating as aesthetics, discomfort etc. Regular Public Consultation and awareness programme shall be undertaken.
84. Greenbelt A green belt of 20 meters should be provided at the periphery at the site to have better visual impact, to protect the surrounding environment by abating gaseous and particulate pollution as well as reduce the noise levels and to protect area from the cyclonic winds. The plant species should be per EIA, and MoEF/ CPCB guidelines.
85. Occupational Health This is a CHWTSDF where all kinds of hazardous waste are getting collected. Workers and staff are exposed to high levels of toxins, pollution and pathogenic environment. There is high risk of occupational hazards at such sites. It is therefore essential to formulate a health policy/ plan for the workers by the Operator. Periodical checking of workers should not show any deteriorating in their immunity levels. A medical room, concession for workers in working hours, not employing the people of tender age or old age, early retirement benefits, daily nutritional support, group insurance scheme and other such measure shall have to be adopted.
86. All above aspects inter-alia as prescribed under the Factory act, 1948, amended in 1987 and the rules framed there under will have to be complied with. The detailed risk analysis as per the technology adopted, and an on risk mitigation plan should be prepared and the impact on the occupational health of the workers should be as mitigates as identified in the plan.
87. Waste acceptance criteria for disposal of hazardous wastes into the secured landfill are placed at Appendix-I of this schedule.
88. Issues regarding rates of wastes treatment and disposal, analysis of wastes and any other controversy shall be informed to redresser committee.
89. The Transporter shall not accept hazardous waste from an occupier/generator for storage, treatment for disposal unless it is accompanied by six copies of the manifest (Form-13) as per the colour codes. The transporter shall give two copies of the manifest signed and dated to the generator/ occupier and retain the remaining four copies to be used as prescribed in Sub-rule (5), in following manner.

Copy number with colour code	Purpose
Copy 1 (White)	To be forwarded by the occupier to the concern Regional Officer, MPCB
Copy 2 (Yellow)	To be retained by the occupier after taking signature on it from the transporter and rest of the four copies to be carried by the transporter.
Copy 3 (Pink)	To be retained by the operator of the facility after signature
Copy 4 (Orange)	To be returned to the transporter by the operator of facility after accepting waste
Copy 5 (Green)	To be returned by the operator of the facility to concern Regional Officer, MPCB
Copy 6 (Blue)	To be returned by the operator of the facility to the occupier after treatment and disposal of wastes

This certificate is digitally & electronically signed.



Annexure - VI

404

MAHARASHTRA POLLUTION CONTROL BOARD

SUB-REGIONAL OFFICER PUNE 2

Phone No. 25811 222
Fax No. 25811 029
Email ID – sropune2@mpcb.gov.in



Jog Center, 3rd floor
Wakadewadi Mumbai-Pune,
Road Pune – 411003

:- Present Status Report:-

Dtd. 26.03.2025

Name & address of Project : M/s. Maharashtra Enviro Power Ltd.,,
Plot No.P-56,MIDC Ranjangaon,
Tal- Shirur, Dist. Pune

Mail ID: asif.hussain@smsl.co.in

Consent person: Shri. Arvind Kumar (Plant Manager)

Contact no.: 9922901501

Observations:

Visit is carried out on 26.03.2025 to check the compliance on Interim Direction dtd. 01.10.2024 and to check the compliance of consent conditions. Observations are as follows:

Present status:

- During visit Plasma Gasification, Liquid Incinerator, Rotary Incineration & Secure Landfill no. 8 are in operation. Industry Informed that presently Avg. HW received at site is @180-190 MT/Day, out of which Secure Landfill is @ 150-155 MT/Day and Incinerable is @ 30-35 MT/Day.
- During visit, the capping work for SLF No. 7 is in progress. SLF No. 8 is in operational and PP informed that @ 5% of its capacity has been filled.
- The actual industrial effluent generation is @ 20 to 25 CMD. Industry has provided Effluent Treatment Plant (ETP) of Capacity - 100 CMD and is in Operational. Industrial effluent after primary treatment is being taken into Multiple Effect Evaporator (MEE) plant for further treatment having capacity 50 CMD. After that MEE condensate further taken into secondary & tertiary treatment facility of ETP. Treated effluent is being used for cooling of molten slag generated from Plasma Gasification system.
- PP informed that @6000 m3 water stored in kattcha pond, industry is treating kattcha pond water in existing ETP and MEE plant.

- During visit percolation of water noticed outside the compound wall and to prevent the percolation industry has started construction of retaining wall.
- Industry has taken action and presently no spillages noticed in shed no.3.
- Industry has taken action and stored HW is disposed in incinerator.
- Sample collected from ETP outlet, STP outlet, Kaccha Pond water, percolation water, Piezometric wells (02 nos).

M P C Board has issued Interim Direction to the MEPL on 01.10.2024 and industry has submitted reply of the same on 15.10.2024.

Pointwise compliance report of Interim Direction dtd. 01.10.2024 are as follows:

- I. **PP should immediately stop all seepages/percolation from the facility area by providing retaining wall and submit the compliance report immediately to the Board** - During visit percolation of water noticed outside the compound wall. industry has started construction of retaining wall.
- II. **PP shall lift the entire contaminated water accumulated in the katchha pond and treat the same into their existing ETP and MEE within period of 02 months. PP should submit daily report of treatment of contaminated water to the Board office through e-mail. For the compliance of the same, facility should submit the Bank Guarantee of Rs. 10.0 Lakhs** – During visit @6000 m³ water stored in katchha pond, industry is treating katchha pond water in existing ETP and MEE plant. For the compliances of the same industry has submitted reply on 15.10.2024 along with action plan to the Interim Direction dtd. 01.10.2024 and mentioned that it will take 6-7 months to completely treat and reclaim the existing water storage area.
Submitted Bank Guarantee of Rs. 5.0 Lakhs as per Interim Direction dtd. 01.10.2024, valid upto 18-10-2025.
- III. **PP shall provide impervious lining to the Katchha pond and ensure that, there should not be any contamination of ground water/soil/well/water bodies around the facility area. PP shall provide piezometric well at the downstream of the Katchha quality and submit the report regularly to the Board. For compliance of the same, Bank Guarantee of Rs. 5.0 Lakhs shall**

be submitted- Not yet provided impervious lining to the Katchha pond. Industry has not yet started work of provision of piezometric well as per ID.

Submitted Bank Guarantee of Rs. 5.0 Lakhs as per Interim Direction dtd. 01.10.2024, valid upto 18-10-2025.

- IV. **PP shall provide storm water drainage to avoid the mixing of rainwater surface runoff into the Katchha pond.** – Partly area covered by storm water drainage. And presently started construction of retaining wall.
- V. **PP shall take all necessary measures to reduce smell in the area by providing fume extraction system and scrubbers of adequate capacity for all point source of VOC emissions in the facility during handling of waste** – Industry has provided fume extraction system with scrubber to the stabilization/pre processing plant. Industry has provided Continuous Ambient Air Quality monitoring station at Upstream and downstream of industry, which is connected to MPCB & CPCB website.
- VI. **PP shall plant aromatic trees in the massive quantity inside the facility premises and all along the boundary wall and compliance report along with photographs of tree plantation shall be submitted to the Board office** - Industry has submitted proposed plan of Green belt development along with Interim Direction reply.
- VII. **PP shall not take any effective steps for development of additional land acquired for expansion of the facility until obtaining all necessary permission from the competent authority** - Industry has submitted reply of ID and mentioned that for any further development activity at proposed project site wait for the instruction from the MPCB. During visit no expansion work found started on additional land.



S. S. Kumbhar
Field Officer
Sub Regional Office, Pune 2

M/s. Maharashtra Enviro Power Ltd., Plot No. P-56, Ranjangoan MIDC, Tal. Shirur, Dist. Pune						
Parameter	Standard	Water sample of Seepage from industry premises	Water sample collected at Pazar Talav, Nimgaon Bhogi	Water sample of Kattacha Pond inside the premises	Water sample of Kattacha Pond inside the premises	ETP Outlet
		19-09-2024	17-10-2024	19-09-2024	20-01-2025	20-01-2025
pH	5.5-9.0	7.6	7.8	7.7	7.5	8.1
BOD	30	480	160	625	464	36.4
Oil & Grease	20	BDL	---	BDL	BDL	BDL
Suspended Solids	100	---	92	---	64	18
Residual Chlorine	1	---	---	---	---	---
Total Ammonical Nitrogen	50	109.25	---	93.25	33.90	27.70
COD	250	1464	468	1776	1376	128
Chlorides	---	---	4773.52	---	11741.36	280.91
Sulphate	---	---	191.00	---	386.50	148.70
Nitrate Nitrogen	---	---	8.62	---	---	---
Total Alkalinity	---	---	114	---	---	---
Ca Hardness	---	---	1060	---	---	---
Total Hardness	---	---	1880	---	---	---
TDS	---	32460	13064	34840	23622	1490
Turbidity	---	---	8.91	---	---	---
Mg Hardness	---	---	820	---	---	---
Arsenic	0.2	BDL	---	BDL	BDL	BDL
Mercury	0.01	BDL	---	BDL	0.03	0.03
Lead	1	BDL	---	BDL	BDL	BDL
Cadmium	2	BDL	---	BDL	BDL	BDL
Copper	3	0.02	---	0.01	BDL	BDL
Zinc	15	0.04	---	0.03	BDL	BDL
Selenium	0.05	NA	---	NA	NA	NA
Nickel	5	0.30	---	0.31	0.32	BDL
Cyanide	0.2	NA	---	NA	NA	NA
Fluoride	15	0.13	---	0.45	2.24	0.12
Phenol	5	0.09	---	0.08	0.12	BDL
Boron	2	1.21	---	2.10	9.05	0.59
Total Chromium	2	BDL	---	BDL	BDL	BDL
Chromium Hexa	2	BDL	---	BDL	BDL	BDL
Dissolved Oxygen	---	---	NIL	---	---	---
Total Coliform	---	---	140	---	---	---
Faecal Coliform	---	---	BDL	---	---	---
Faecal Streptococci	---	---	BDL	---	---	---

MAHARASHTRA POLLUTION CONTROL BOARD		
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Fax :	24044532/ 24024068/ 24023516	
Email :	robmw@mpcb.gov.in	
Visit At :	http://mpcb.gov.in	
		Kalpataru Point, 3rd & 4th floor, Sion-
		Matunga Scheme Road No. 8, Opp. Cine Planet Cinema, Near Sion Circle, Sion (E), Mumbai - 400 022

No.: MPCB/RO(BMW)/Circular/B-92

Date: 15/02/2024

AMMENDMENT IN CIRCULAR

Sub: Amendment in Pre-processing / Co-processing of Hazardous Waste in the State of Maharashtra

- Ref:** 1. The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016
2. CPCB Guidelines for Pre-Processing and Co-Processing of Hazardous and Other Wastes in Cement Plant as per H& OW (M & TM) Rules, 2016.
3. Board Office Order vide No. MPCB/ROHQ/HSMD/TSDF/GK/B-3098 dtd. 14/05/2008
4. CPCB Letter vide No. CP-21/1/2022-TECH-RD-PUNE-RD (Pune)/ 544 dtd. 18/04/2022
5. Board's Circular vide No. MPCB/RO(BMW)/Circular/B-220823-FTS-0199 dtd. 23/08/2022.
6. Approval of Office Note vide No. 231227-FTS-0017 dtd. 01/02/2024.

The Board has issued the Circular regarding Pre-processing / Co-processing of Hazardous Waste in the State of Maharashtra vide No. MPCB/RO(BMW)/Circular/B-220823-FTS-0199 dtd. 23/08/2022.

Thereafter the Board has received representation from Common Hazardous Waste Collection Treatment and Disposal Facility located at Ranjangaon and Butibori alongwith the copies of tri party agreement dtd. 13/08/2004 between Maharashtra Industrial Development Corporation (MIDC), Maharashtra Pollution Control Board (MPCB) and M/s. Shaktikumar M. Sancheti Limited (M/s. SMS).

The above said representation were discussed before all technical HoD's of MPCB and also discussed with the expert Committee and it was decided to amend the Circular issued vide above reference No. 5 so as to ensure the compliance with the legal binding of the agreement that has been executed between MPCB, MIDC and Operator (M/s. SMS) which is valid for a period of 20 years from the Commencement of Operations or till completion of full Closure of the site whichever is later. Therefore, the last Paragraph of Circular issued on 23/08/2022 is hereby amended and shall be read as follows:

- A) While granting the consent to the industries located in the operational area of CHWTSDF at Ranjangaon and Butibori as per the Order issued by the Board vide referred at Sr. No 3 following condition shall be incorporated till period of 20 years from

the Commencement of Operations or till completion of full Closure of the site whichever is later:

“ Disposal of Hazardous waste for Co-processing shall be routed through pre-processing at CHWTSDF located at Ranjangaon and Butibori as per the area allocation.”.

- B) While granting the consent to the industries located other than operational area of CHWTSDF Ranjangaon and Butibori following condition shall be incorporated:
“Disposal of Hazardous Waste for Co-processing through any authorized pre-processing facility”.

Besides above conditions, following two conditions shall also be incorporated in above A and B.

- 1) Guidelines for Pre-Processing and Co-Processing of Hazardous and Other Wastes in Cement Plant as per H& OW (M & TM) Rules, 2016 prepared by Central Pollution Control Board shall be strictly followed.
- 2) Industry shall strictly follow the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

Other content of the Circular issued dtd. 23/08/2022 remains unchanged.

This is issued with the approval of the competent authority of the Board.



(Dr. Avinash Dhakne, IAS)

Member Secretary

Copy Submitted to:

1. The Hon'ble Principal Secretary, Dept. of Env. & CC, GoM, Mumbai—for favour of information
2. The Hon'ble Chairman, MPC Board, Mumbai – for favour of information
3. The Member Secretary, CPCB, Delhi.

Copy to:

1. Principal Scientific Officer / Asst. Secretary (Tech) / Joint Director (APC) / Joint Director (WPC) – MPC Board, Mumbai
2. All Regional Officers, MPC Board
3. All Sub-Regional Officer, MPC Board